

Fixed for 31.10.2019

From

The Divisional Commissioner,
Ambala.

To

The Registrar,
Hon'ble National Green Tribunal,
New Delhi.

No. DA/ 5407

Ambala Cantt, dated 29th October, 2019

Subject:- Directions dated 23.04.2019 of Hon'ble NGT in Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana in Hon'ble National Green Tribunal, New Delhi.

Sir,

With reference to the subject mentioned above, please find attached status report in the matter of O.A. No. 668 of 2018 for kind perusal of Hon'ble National Green Tribunal please.

DA: As above.

Sd/-
Divisional Commissioner,
Ambala.

Endst.No. DA/

dated 29th October, 2019

A copy of above is forwarded to the Member Secretary of Haryana State Pollution Control Board, Panchkula (Nodal Agency as per order dated 23.04.2019 of Hon'ble NGT) for further necessary action. It is also requested that a copy of status report be made available to the Ld. Counsel in the matter and he may also be apprised with reference to next date fixed for consideration i.e. 31.10.2019.

Sd/-
Divisional Commissioner,
Ambala.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application no. 668 of 2018

Surinder Singh

.....Appellant

Versus

State of Haryana

...Respondent

Status Report in case of O.A.No. 668 of 2018 by the Divisional Commissioner, Ambala.

Respectfully Showeth:-

1. That the above titled Original application is pending before this Hon'ble Tribunal for adjudication and is fixed for 31.10.2019.
2. That this Hon'ble Tribunal has passed an order on 23.04.2019 wherein directions have been issued to take action under the supervision of the Divisional Commissioner, Ambala and representative of Central Pollution Control Board and State Pollution Control Board in light of the orders of this Hon'ble Tribunal dated 05.04.2019. It is pertinent to mention here that earlier in compliance of the direction of this Hon'ble Tribunal time has already been sought to submit the status report vide Interim Report dated 23.07.2019 addressed to the Ld. Registrar of this Hon'ble Tribunal. Relevant portion of the order dated 23.04.2019 is reproduced here for kind perusal.

"The report is based on non-application of mind and shows inaction of the authorities in handling violation of law. The report is contradictory. It does not acknowledge serious violations and claims action by way of FIRs, apprehension of vehicles and recovery of compensation. Such actions by themselves establish violations. The judgments of this Tribunal referred to above require stern action to be taken to deal with illegal mining. Apart from requirement to prosecute, which is not happening either on account of incompetence or on account of collusion of the concerned officers, the compensation recovered has to meet the mandate of law. The compensation has not only to include the cost of mined material or royalty but must have element of deterrence so as to recover

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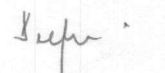
cost of Net Present Value (NPV) of environmental services forgone forever and the cost of restoration. It has also been laid down that the vehicles involved must be confiscated and released only after recovery of at least 50% of the showroom value of such vehicles. These steps are necessary to sternly deal with the illegal actions which are rampant in the State of Haryana as held vide order dated 05.04.2019 in Original Application No. 360/2015, National Green Tribunal Bar Association Vs. Virender Singh (State of Gujarat) and connected matters.

Let further action be now taken in the light of order of this Tribunal dated 05.04.2019 under the supervision of the Divisional 3 Commissioner of the area and representatives of CPCB and SPCB. The nodal agency will be the SPCB for coordination and compliance. The action taken report in the matter be furnished within two months by e-mail at ngt.filing@gmail.com. "

Copy of the interim report is attached as **Annexure A-1**.

3. That after seeking the time, matter has been again pursued for initiating action in the light of the orders of this Hon'ble Tribunal. Now, a detailed report has been received from the District Level Task Force Committee, which has been constituted to check and to initiate action in the cases of illegal mining. It is pertinent to mention here that time and again monitoring has been done by the Divisional Commissioner, Ambala and representative of Central Pollution Control Board and State Pollution Control Board in the light of the orders of this Hon'ble Tribunal. Copy of the detailed report of Pages 1-11 alongwith Annexures containing the detail of impounded vehicles and the earlier report of District Level Task Force Committee, report from Assistant Mining Engineers, Mines & Geology Department, Panchkula, report of District Development and Panchayat Officer, Panchkula is attached as **Annexure A-2(Colly.)**.
4. It is submitted that the present status report is being submitted by the undersigned in compliance of the directions of this Hon'ble Tribunal with a prayer that same may kindly be accepted.

Dated: 29.10.2019


(Deepti Umashankar)
Divisional Commissioner, Ambala.

Fixed for 26.07.2019

From

The Divisional Commissioner,
Ambala.

To

The Registrar,
Hon'ble National Green Tribunal,
New Delhi.

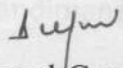
No.DA/ 3590

Ambala Cantt, dated 24, July, 2019

Subject:- Directions dated 23.04.2019 of Hon'ble NGT in Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana in Hon'ble National Green Tribunal, New Delhi.

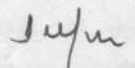
Sir,

With reference to the subject mentioned above, please find attached a request letter for seeking adjournment in the matter for kind perusal of Hon'ble National Green Tribunal please.


Divisional Commissioner,
Ambala.

Endst.No.DA/ 3591 dated 24, July, 2019

A copy is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula (Nodal Agency as per order dated 23.04.2019 of Hon'ble NGT) for further necessary action. It is also requested that a copy of request letter enclosed be made available to the Ld.counsel in the matter and he may also be apprised with reference to next date fixed for consideration i.e. 26.07.2019.


Divisional Commissioner,
Ambala.

To

The Registrar,
Hon'ble National Green Tribunal,
New Delhi.

Subject:- Directions of NGT in Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana in Hon'ble National Green Tribunal, New Delhi.

Sir,

It is respectfully submitted that in the above titled OA No. 668 of 2018, this Hon'ble Tribunal on last date of hearing i.e. 23.04.2019, was pleased to pass the following directions:-

"5. Let further action be now taken in the light of order of this Tribunal dated 05.04.2019 under the supervision of the Divisional Commissioner of the area and representatives of CPCB and SPCB. The nodal agency will be the SPCB for coordination and compliance. The action taken report in the matter be furnished within two months by e-mail at ngt.filing@gmail.com."

2. In compliance of the said order of this Hon'ble Tribunal, State Pollution Control Board(Nodal Agency for coordination and compliance) has convened a meeting on 12.07.2019 of all the stake holders under the Chairpersonship of the undersigned(copy of the proceedings of the meeting attached as Annexure-R/1). As per decisions taken in the above meeting, a status report has been sought from District Level Task Force Committee(Mining) Panchkula headed by the Deputy Commissioner-cum-Chairman inter-alia on the following points relating to illegal mining in Pinjore belt, Chandimandir, Kalka of Panchkula district:-

- (i) Detail of the cases of illegal mining detected within and outside leased mining areas alongwith status of action taken thereof against the violators.
- (ii) Detail of cases of violation of conditions of mining license detected within leased mining areas and action taken thereof.
- (iii) Detail of cases of impounding the vehicles and seizure of mined material alongwith detail of violations, fine recovered, FIR lodged and prosecution action (if any) against the violators.
- (iv) Compliance status regarding confiscation of vehicles and recovery of atleast 50% cost of the showroom value of such vehicles involved for illegal mining activity, as per order dated 23.04.2019 in OA No. 668 of 2018.
- (v) The detailed report regarding illegal mining in the forest area in Pinjore belt, Chandimandir, Kalka of District Panchkula alongwith detail of action taken against the violators if any.
- (vi) The detailed report regarding illegal mining in the river Ghaggar and Canals in Pinjore belt, Chandimandir, Kalka of District Panchkula alongwith detail of action taken against the violators if any.
- (vii) Status of compliance of Sustainable Sand Mining Management Guidelines, 2016 issued by MoEF & CC as per order of NGT in OA No. 360 of 2015.

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- Regional Office, Panchkula Region
Haryana State Pollution Control Board
Sector-10, Panchkula-151001
- (viii) The status regarding action taken with regard to the mine lease holders, who have surrendered the licenses/lease. Whether mining activities are going on the surrendered lease area?
 - (ix) The status regarding demarcation of the leased mining areas with pillars in Pinjore belt, Chandimandir, Kalka of District Panchkula.
 - (x) The status regarding grant of consent to operate alongwith compliance of conditions of consent to operate granted to the mine lease holder under Water Act, 1974 and Air Act, 1981.
 - (xi) Status report regarding illegal mining in Pinjore belt, Chandimandir, Kalka of District Panchkula after conducting the fresh inspection within and outside leased mining areas including surrendered mines areas alongwith status of compliance of conditions of Environmental Clearance granted under EIA Notification dated 14.09.2006 as amended from time to time.

3. In reference to above, the Deputy Commissioner-cum-Chairman, District Level Task Force (DLTF), Panchkula vide his Memo.No. 13105, dated 23.07.2019(Attached as annexure R/2) has intimated that in compliance direction issued in meeting held on dated 12.07.2019 at Mini Secretariat, Panchkula under the chairmanship of Divisional Commissioner, Ambala on the above subject matter, the members of DLTF jointly inspected some mining rich areas of District Panchkula on 17.07.2019 & 19.07.2019 but could not cover the whole Pinjore-Kalka belt. The DLTF has requested that it needs four to six weeks time to report on the cases of illegal mining and sought extension on the grounds that the whole of the Kalka-Pinjore belt could not be covered in two inspections and secondly, because of the rainy season, it becomes difficult to ascertain whether the cases of spotted mining are recent or not. The DLTF has further requested that position as explained above may be apprised to the Hon'ble NGT and time of four to six weeks time may be sought for submission of detailed report.

In view of the above facts and circumstances, it is humbly requested that this report may kindly be taken on record and the delay in submitting the report may please be condoned and an additional period of eight weeks may kindly be granted to submit the status report before Hon'ble National Green Tribunal.

DA/As above.

Dated: 23.07.2019

Deepti
(Deepti Umashankar)
Divisional Commissioner, Ambala.



Regional Office, Panchkula Region
Haryana State Pollution Control Board

ANNEXURE-R/1

SCO-116, 1st, 11nd Floor, Sector -25, Panchkula

Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com

Contact No. 0172 --2550235

No. HSPCB/PKL/2019/2489

Dated: 7/07/2019

To

The District Collector-cum-Chairman,
District Level Task Force,
Panchkula.

Sub: Proceeding of the meeting held on 12.07.2019 at 3.30 PM under the Chairpersonship of Smt. Deepti Umashankar, IAS, Divisional Commissioner, Ambala in the Conference Hall, Mini Secretariat, Panchkula in reference to order dated 23.04.2019 in Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana in Hon'ble National Green Tribunal, New Delhi.

Kindly refer to the subject noted above.

In this regard, please find enclosed herewith the proceeding of the meeting held on 12.07.2019 at 3.30 PM under the Chairpersonship of Smt. Deepti Umashankar, IAS, Divisional Commissioner, Ambala in the Conference Hall, Mini Secretariat, Panchkula in reference to order dated 23.04.2019 in Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana in Hon'ble National Green Tribunal, New Delhi, for your kind information and further necessary action.

I have been directed by the Divisional Commissioner, Ambala to request you to submit the status report regarding compliance of decisions taken in the above said meeting as per proceedings enclosed, to the Nodal Agency in this matter i.e. HSPCB, Panchkula, within one week which will be reviewed again in detail thereafter in the next meeting.

DA/As above.

OLC
Regional Officer,
Panchkula

Endst. No. HSPCB/PKL/2019/2490-2498

Dated: 7/07/2019

A copy of the above is forwarded to the following for information and further necessary action please:-

1. The Director, Mines & Geology Department, Chandigarh.
2. The Superintendent of Police, Panchkula.
3. Sh. Nazimuddin, Additional Director & Incharge IPC-II Division, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi.
4. The Engineer-in-Chief, Irrigation Department, Panchkula.
5. The Sr. Environmental Engineer-I (HQ), HSPCB, Panchkula.
6. The State Mining Engineer, Mines & Geology Department, Haryana.
7. The Divisional Forest Officer, Morni Pinjore, Panchkula.
8. The Mining Officer, Panchkula.
9. The Executive Engineer, Irrigation Department, Panchkula.

DA/As above.

OLC
Regional Officer,
Panchkula

Endst. No. HSPCB/PKL/2019/2499

Dated: 7/07/2019

A copy of the above is forwarded to PA to Divisional Commissioner, Ambala for information of the Divisional Commissioner, Ambala.

DA/As above.

OLC
Regional Officer,
Panchkula

Proceeding of the meeting held on 12.07.2019 at 3.30 PM under the Chairpersonship of Smt. Deepti Umashankar, IAS, Divisional Commissioner, Ambala in the Conference Hall, Mini Secretariat, Panchkula in reference to order dated 23.04.2019 in Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana in Hon'ble National Green Tribunal, New Delhi.

1. In compliance of order dated 23.04.2019 of Hon'ble National Green Tribunal, New Delhi in Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana(copy attached as Annexure 'A'), a meeting was held on 12.07.2019 under the Chairpersonship of Smt. Deepti Umashankar, IAS, Divisional Commissioner, Ambala in the Conference Hall, Mini Secretariat, Panchkula and list of the participants is attached as Annexure 'B'.
2. The matter was apprised to all the participants regarding the order passed by the Hon'ble NGT on 23.04.2019 in the matter of Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana on the issue of mining in Pinjore belt, Chandimandir, Kalka of District Panchkula(Haryana) wherein the Hon'ble NGT has given the following observations and directions:-

"The report is based on non-application of mind and shows inaction of the authorities in handling violation of law. The report is contradictory. It does not acknowledge serious violations and claims action by way of FIRs, apprehension of vehicles and recovery of compensation. Such actions by themselves establish violations. The judgments of this Tribunal referred to above require stern action to be taken to deal with illegal mining. Apart from requirement to prosecute, which is not happening either on account of incompetence or on account of collusion of the concerned officers, the compensation recovered has to meet the mandate of law. The compensation has not only to include the cost of mined material or royalty but must have element of deterrence so as to recover cost of Net Present Value (NPV) of environmental services forgone forever and the cost of restoration. It has also been laid down that the vehicles involved must be confiscated and released only after recovery of atleast 50% of the showroom value of such vehicles. These steps are necessary to sternly deal with the illegal actions which are rampant in the State of Haryana as held vide order dated 05.04.2019 in Original Application No. 360/2015, National Green Tribunal Bar Association Vs. Virender Singh (State of Gujarat) and connected matters.

Let further action be now taken in the light of order of this Tribunal dated 05.04.2019 under the supervision of the Divisional Commissioner of the area and representatives of CPCB and SPCB. The nodal agency will be the SPCB for coordination and compliance. The action taken report in the matter be furnished within two months by e-mail at ngt.filing@gmail.com. List for further consideration on 26.07.2019."

3. In view of the above, the status regarding mining activities in Pinjore belt, Chandimandir, Kalka of District Panchkula was reviewed in the light of order dated 05.04.2019 passed by National Green Tribunal in Original Application No. 360/2015, Bar Association Vs. Virender Singh (State of Gujarat) and connected matters (copies of these orders attached as Annexure 'C') from the officers present in the meeting.

The representative of Haryana State Pollution Control Board Shri S.S.Rathee, Senior Environmental Engineer apprised that the Government of Haryana, Mines & Geology Department(copy of order is attached as Annexure 'D') has constituted a District Level Task Force having its Chairman, District Collector of the district concerned and comprising its members (1) Superintendent of Police of the district concerned, (2) Assistant Mining Engineer/Mining Officer of the district concerned(Member Secretary/Convener), (3) District Forest Officer of the district concerned, (4) State Pollution Control Board official of the concerned district, (5) District Transport official of the district concerned. The functions of this task force shall be to collect/review the information/cases/issues relating illegal mining within their jurisdiction. He further stated that in order to comply with the orders of Hon'ble NGT, it has to be seen whether Sustainable Sand Mining Management Guidelines, 2016 issued by MoEF & CC including demarcation of leased area are being followed or not and status regarding action taken with regard to the mine lease holders, who have surrendered the licenses/lease, whether mining activities still going thereon, information regarding compliance of conditions of various clearances i.e. Mining Licence/Plan, Environmental Clearance under EIA Notification, 2006 and consent under the Water Act, 1974 and Air Act, 1981 is required. Shri S.S.Rathee further stated that the vehicles confiscated should be released only after recovery of atleast 50% of the show room value of such vehicles as per above said order of the Hon'ble NGT and identification of hot spots of

illegal mining inside or outside the leased area and detail of violators alongwith action taken including prosecution against them is also required.

4. In this respect, the representatives of the concerned department were asked to give the status report.

(i) The Divisional Forest Officer, Panchkula stated that there are no cases of violation observed in the forest area in Panchkula district.

(ii) The Superintending Engineer, Irrigation Department stated that in case of mining near the Kaushalya Dam and near bridges, the department wrote to the Mining Officer. However, in this regard he could not submit any written communication made to the Mining Officer in the meeting. These facts are required to be verified from the District Level Task Force.

(iii) The Assistant Mining Engineer submitted a list of total number of FIRs lodged against violators during the period 2018-2019 and 2019-2020 (April 2019 to 12.07.2019) (copy of the report submitted by the Asstt. Mining Officer is annexed as Annexure 'E'). He could not clarify whether the violations reported by him were regarding theft cases or non compliance of conditions of the mining license/mining plan or against illegal mining nor could he submit the progress in these cases regarding prosecution/conviction etc. Further with regard to demarcation of the leased area, he could not give clear status report regarding erection of demarcation pillars. He further stated that some lease holders have surrendered their lease mines, but he could not give the exact report in the meeting. He could not give status regarding mining activities in surrendered lease mines. In this regard, Shri Gaurav Gahlot, Scientist.-B, representative of CPCB pointed out that there is a procedure to be adopted in case of surrender of leased mines. Status regarding compliance of Sustainable Sand Mining Management Guidelines, 2016 was asked from the Mining Officer. However, the Mining Officer could not submit the detailed report in the light of orders of Hon'ble NGT annexed as Annexure 'A' & 'C'. Further, all the detail status/facts are required to be verified by the District Level Task Force.

5. The status informed by the concerned departments was reviewed in the light of above said orders of Hon'ble NGT and was not observed satisfactory and thus after detail deliberation it was decided that the District Level Task Force for Panchkula district constituted by the State Government with regard to collect/review the

information/cases/issues will submit the detailed report inter alia on the following points relating to illegal mining in Pinjore belt, Chandimandir, Kalka of Panchkula district:-

- (i) Detail of the cases of illegal mining detected within and outside leased mining areas alongwith status of action taken thereof against the violators.
- (ii) Detail of cases of violation of conditions of mining license detected within leased mining areas and action taken thereof.
- (iii) Detail of cases of impounding the vehicles and seizure of mined material alongwith detail of violations, fine recovered, FIR lodged and prosecution action (if any) against the violators.
- (iv) Compliance status regarding confiscation of vehicles and recovery of atleast 50% cost of the showroom value of such vehicles involved for illegal mining activity, as per order dated 23.04.2019 in OA No. 668 of 2018.
- (v) The detailed report regarding illegal mining in the forest area in Pinjore belt, Chandimandir, Kalka of District Panchkula alongwith detail of action taken against the violators if any.
- (vi) The detailed report regarding illegal mining in the river Ghaggar and Canals in Pinjore belt, Chandimandir, Kalka of District Panchkula alongwith detail of action taken against the violators if any.
- (vii) Status of compliance of Sustainable Sand Mining Management Guidelines, 2016 issued by MoEF & CC as per order of NGT in OA No. 360 of 2015, copy of said guidelines has been provided to the ADC, Panchkula during the course of meeting. However, the most relevant part of the guidelines regarding General approach to sustainable sand and gravel mining, Monitoring system for sustainable sand mining and Standard environmental conditions for sand mining are attached as Annexure-F,G,H respectively.
- viii) .The status regarding action taken with regard to the mine lease holders, who have surrendered the licenses/lease. Whether mining activities are going on the surrendered lease area?
- ix) The status regarding demarcation of the leased mining areas with pillars in Pinjore belt, Chandimandir, Kalka of District Panchkula.

- x) The status regarding grant of consent to operate alongwith compliance of conditions of consent to operate granted to the mine lease holder under Water Act, 1974 and Air Act, 1981.
- xi) The District Level Task Force will also submit status report regarding illegal mining in Pinjore belt, Chandimandir, Kalka of District Panchkula after conducting the fresh inspection within and outside leased mining areas including surrendered mines areas alongwith status of compliance of conditions of Environmental Clearance granted under EIA Notification dated 14.09.2006 as amended from time to time.

The status report regarding above points shall be submitted by the District Level Task Force, Panchkula to the Nodal Agency i.e. HSPCB, Panchkula within one week which will be reviewed again in detail thereafter in the next meeting.

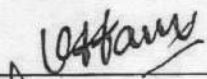
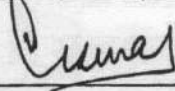
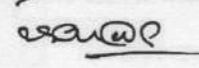

Meeting ended with thanks to all participants.

Meeting held under the chairmanship of Commissioner, Ambala Division, Ambala Cantt. to discuss the status of Mining pertaining to NGT case No. 668/2018.

Sr.	Name of the Officer	Name of the Department	Mobile No./Whatsapp No.	email id ,	Signatures
1.	Mamta Sharma	SOM, PIC	9050012955		
2.	Ranjana Kantaria	ERO	9416253828		
3.	Vishal Kaur	DFO Mohri	9417656075		
4.	V K Kambhij	SE SYLO Ambala	9417377295		
5.	Sandeep Kumar	XEN, W/S Dim, PKL	9468008048		
6.	Sanjay Simbherwal	Miner & Geology, PKL Haryana	8901001463		
7.	Anil Kumar	Miner & Geology PKL	94669-41041		
8.	Naveesh Kumar	AEE-HSPCB (RKL)	9468480406		
9.	Nitin Mehta	RO HSPCB PKL	9467575075	hspcbropeel@gmail.com	
10.	P.K. Sharma	SME / DMG	9417669715		
11.	Gaurav Gehlot	Sc-B, CPCB	-	-	
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ATTENDANCE SHEET

Meeting regarding Original Application No. 668 of 2018 titled as Surinder Singh Versus State of Haryana in Hon'ble National Green Tribunal, New Delhi held on 12.07.2019 at 3.30 PM at Conference Room, D.C. Office, Panchkula.

Sr.No.	Name of Officer	Designation	Signature
1.	Uttam Singh	ADC Panchkula	
2.	Vijay Desmal	AC P Pdt.	
3.	S.S. Ratan	Sr. EE. HSPED (H.O.)	
4.	Gaurav Ghotl	Sc-B, UPB, Delhi	
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Action taken Report

Period 2018-2019			
Month	No of Vehicle Impounded	Fine recovered	FIR Lodged
April 2018	49	10,76,000	10
May 2018	35	7,07,000	04
June 2018	23	5,01,500	-
July 2018	9	1,82,000	05
Aug 2018	11	2,37,000	01
Sep 2018	20	4,05,500	02
Oct 2018	12	3,28,000	01
Nov 2018	39	7,28,000	02
Dec 2018	22	5,38,000	01
Jan 2019	12	2,48,500	07
Feb 2019	26	4,79,000	03
Mar 2019	41	9,03,000	15
Total	299	63,33,500	51

Period 2018-2019			
Month	No of Vehicle Impounded	Fine recovered	FIR Lodged
April 2019	09	1,64,000	02
May 2019	22	4,67,000	05
June 2019	15	3,34,000	06
July 2019 till date	19	4,29,000	01
Total	65	13,94,000	14

[Handwritten Signature]

From

The Deputy Commissioner-Cum-Chairman
District Level Task Force Committee (Mining)
Panchkula

To

The Divisional Commissioner
Division-Ambala

Memo No. 13105

Dated:- 23-7-19.

Subject: O.A No-668/2018 in, Hon'ble National Green Tribunal-New Delhi title as Surinder Singh v/s State of Haryana.

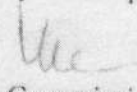
Kindly refer to above noted subject.

In this regard it is intimated that in compliance your direction issued in meeting held on dated 12.07.2019 at Mini Secretariat Panchkula, the members of D.L.T.F.C jointly inspected the some mining rich areas of District Panchkula on 17.07.2019 & 19.07.2019. In the above mentioned inspection the DLTFC could not cover the whole Pinjore-Kalka belt.

Further, the D.L.T.F.C has requested that it needs four to six weeks' time to report on the cases of illegal mining. The extension is sought on the two grounds. First, the whole of the Kalka-Pinjore belt could not be covered in two inspections and secondly, because of the rainy season, it becomes difficult to ascertain whether the cases of spotted mining are recent or not.

It is therefore, requested that position as above may be apprised to the Hon'ble NGT and time of four to six weeks may be sought for submission of detailed report.

This is for your kind information and necessary action please.


Deputy Commissioner-Cum-Chairman
District Level Task Force Committee (Mining).
Panchkula

From

Deputy Commissioner,
Panchkula.

To

Divisional Commissioner,
Ambala Division, Ambala.

Memo. No./8733/MA/MC- Dated 12.8.2019

Sub: OA No. 668/2018 titled as Surinder Singh versus State of Haryana.

Kindly refer to upon the subject cited above, the Proceedings of the meeting held on 12.07.2019, copy of which is enclosed (A-1) wherein the directions were give on certain points relating to illegal mining in Pinjore belt, Chandimandir, Kalka of Panchkula district in compliance of the orders dated 23.04.2019 passed by Hon'ble NGT. The follow up actions upon the same are hereby summarised as under:-

The meetings with the District Level Task Force was held on 15.07.2019 and DLTF has conducted the inspection of the potential areas of the certain number of the villages on dated 17.07.2019 and 19.07.2019 and submitted the report thereto. In the said report, the committee has observed and reported about the incident of the illegal mining. (Copy of which is enclosed (A-2)).

The undersigned again held the meeting with the officers of the District Level Task Force on 26.07.2019 and the Additional Deputy Commissioner was deputed as the Coordinator for effective checking of the illegal mining. The reference dated 05.08.2019 issued in this regard enclosed herewith (A-3).

Subsequently reference dated 07.08.2019 was with certain issues mentioned therein was sent to Additional Deputy Commissioner, Panchkula (Copy of which is enclosed (A-4)).

Report dated 13.08.2019 as received from Assistant Mining Engineer, Panchkula with regard to the impounding of 19 numbers of vehicles was received (Copy of which is enclosed (A-5)).

In furtherance of the above for the purpose of the verification of the stocks lying/material being processed at the Stone Crushers/Screening Plants situated in the district Panchkula was constituted vide order dated 19.08.2019.(Copy of which is enclosed (A-6)).

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The Assistant Mining Engineer further submitted a inspection report regarding the stock position dated 04.09.2019 in respect of the Sub Division, Panchkula. (Copy of which is enclosed (A-7). and same was sent to the District Excise and Taxation Commissioner (Sales), Panchkula vide reference dated 09.09.2019 with the directions to verify as together the stocks position lying/material being processed are in accordance with the provision of the GST. (Copy of which is enclosed (A-8). Report from the District Excise and Taxation Commissioner (Sales), Panchkula is still awaited.

In order to ascertain the status of the mining operations if any being carried upon the Shamlat/Panchayat lands, the District Development and Panchayat Officer, Panchkula was instructed to give a report upon the issues mentioned in the reference dated 27.08.2019. (Copy of which is enclosed (A-9). And the report thereupon has been received from the DDPO, Panchkula vide reference dated 03.09.2019 (Copy of which is enclosed (A-10).

Simultaneously DO letter dated 29.08.2019 was written to the Deputy Commissioner of Police, Panchkula with the mention that the 45 number of the cases under Mining Act have been reported to be registered with the Police Station in the district for taking appropriate action in all the cases. But report in this regard is still awaited. (A-11)

Again on 09.09.2019 District Mining Officer was instructed to take action regarding release impounding vehicles by issuing notices to the individuals and the public notice if required. Also the report of the District Development and Panchayat Officer was sent for verification at site. (Copy of which is enclosed (A-12).

On 12.09.2019 the Director General, Department of Mines & Geology, Haryana was requested that three or more number of the teams may be constituted for thorough inspection of the areas/pockets prone to illegal mining in the district Panchkula including Stone Crushers/Screening Plants. Also the vehicle carrying extract/processed material may be got checked from the mining point of view. (Copy of which is enclosed (A-13).


The Director General! department of Mines & Geology, Haryana constituted the three number of the team for the purpose as above vide order dated 27.09.2019. (Copy of which is enclosed (A-14). but the inspection report is still awaited from the Committees.



On 17.09.2019 meeting of the District Level Task force held and it has inspired in the meeting that from the month of July to September 2019 till date (17.09.2019 total number of the 41 numbers of vehicles have been impounded and nobody has come forward for compounding. As the compounding fee would be charged at the rate of the 50% of the cost of the ex-showroom price vehicle at time of delivery from the showroom. (The proceedings of the meeting hereby enclosed herewith **(A-15)**).

In pursuance of the said meeting, the team on 04.10.2019 again visiting the areas earlier visited on 17.07.2019 and 19.07.2019 and has given the report thereto. With the observation that illegal mining has reduced many fold due to the implementation of order dated 23.04.2019 by the Hon'ble NGT (Copy of which is enclosed **(A-16)**).

In view of the all above, it is submitted that the regular follow up had been done with all the concerned authorities so as to curb the practice of the illegal mining. Another meeting of the District Level Task Force would be convened and the field inspection would be carried out accordingly. So that the factual position could be ascertained and the corrective measure if any required would be forced into. The interim report hereby is submitted for information and necessary action please.


Deputy Commissioner,
Panchkula.

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J.S.

Proceeding of the meeting held on 12.07.2019 at 3.30 PM under the Chairpersonship of Smt. Deepti Umashankar, IAS, Divisional Commissioner, Ambala in the Conference Hall, Mini Secretariat, Panchkula in reference to order dated 23.04.2019 in Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana in Hon'ble National Green Tribunal, New Delhi.

1. In compliance of order dated 23.04.2019 of Hon'ble National Green Tribunal, New Delhi in Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana (copy attached as Annexure 'A'), a meeting was held on 12.07.2019 under the Chairpersonship of Smt. Deepti Umashankar, IAS, Divisional Commissioner, Ambala in the Conference Hall, Mini Secretariat, Panchkula and list of the participants is attached as Annexure 'B'.
2. The matter was apprised to all the participants regarding the order passed by the Hon'ble NGT on 23.04.2019 in the matter of Original Application No. 668 of 2018 titled as Surinder Singh V/s State of Haryana on the issue of mining in Pinjore belt, Chandimandir, Kalka of District Panchkula (Haryana) wherein the Hon'ble NGT has given the following observations and directions:-

"The report is based on non-application of mind and shows inaction of the authorities in handling violation of law. The report is contradictory. It does not acknowledge serious violations and claims action by way of FIRs, apprehension of vehicles and recovery of compensation. Such actions by themselves establish violations. The judgments of this Tribunal referred to above require stern action to be taken to deal with illegal mining. Apart from requirement to prosecute, which is not happening either on account of incompetence or on account of collusion of the concerned officers, the compensation recovered has to meet the mandate of law. The compensation has not only to include the cost of mined material or royalty but must have element of deterrence so as to recover cost of Net Present Value (NPV) of environmental services forgone forever and the cost of restoration. It has also been laid down that the vehicles involved must be confiscated and released only after recovery of atleast 50% of the showroom value of such vehicles. These steps are necessary to sternly deal with the illegal actions which are rampant in the State of Haryana as held vide order dated 05.04.2019 in Original Application No. 360/2015, National Green Tribunal Bar Association Vs. Virender Singh (State of Gujarat) and connected matters.

Let further action be now taken in the light of order of this Tribunal dated 05.04.2019 under the supervision of the Divisional Commissioner of the area and representatives of CPCB and SPCB. The nodal agency will be the SPCB for coordination and compliance. The action taken report in the matter be furnished within two months by e-mail at ngt.filing@gmail.com. List for further consideration on 26.07.2019."

3. In view of the above, the status regarding mining activities in Pinjore belt, Chandimandir, Kalka of District Panchkula was reviewed in the light of order dated 05.04.2019 passed by National Green Tribunal in Original Application No. 360/2015, Bar Association Vs. Virender Singh (State of Gujarat) and connected matters (copies of these orders attached as Annexure 'C') from the officers present in the meeting.

The representative of Haryana State Pollution Control Board Shri S.S.Rathee, Senior Environmental Engineer apprised that the Government of Haryana, Mines & Geology Department (copy of order is attached as Annexure 'D') has constituted a District Level Task Force having its Chairman, District Collector of the district concerned and comprising its members (1) Superintendent of Police of the district concerned, (2) Assistant Mining Engineer/Mining Officer of the district concerned (Member Secretary/Convener), (3) District Forest Officer of the district concerned, (4) State Pollution Control Board official of the concerned district, (5) District Transport official of the district concerned. The functions of this task force shall be to collect/review the information/cases/issues relating illegal mining within their jurisdiction. He further stated that in order to comply with the orders of Hon'ble NGT, it has to be seen whether Sustainable Sand Mining Management Guidelines, 2016 issued by MoEF & CC including demarcation of leased area are being followed or not and status regarding action taken with regard to the mine lease holders, who have surrendered the licenses/lease, whether mining activities still going thereon, information regarding compliance of conditions of various clearances i.e. Mining Licence/Plan, Environmental Clearance under EIA Notification, 2006 and consent under the Water Act, 1974 and Air Act, 1981 is required. Shri S.S.Rathee further stated that the vehicles confiscated should be released only after recovery of atleast 50% of the show room value of such vehicles as per above said order of the Hon'ble NGT and identification of hot spots of

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Illegal mining inside or outside the leased area and detail of violators alongwith action taken including prosecution against them is also required.

4. In this respect, the representatives of the concerned department were asked to give the status report.

(i) The Divisional Forest Officer, Panchkula stated that there are no cases of violation observed in the forest area in Panchkula district.

(ii) The Superintending Engineer, Irrigation Department stated that in case of mining near the Kaushalya Dam and near bridges, the department wrote to the Mining Officer. However, in this regard he could not submit any written communication made to the Mining Officer in the meeting. These facts are required to be verified from the District Level Task Force.

(iii) The Assistant Mining Engineer submitted a list of total number of FIRs lodged against violators during the period 2018-2019 and 2019-2020 (April 2019 to 12.07.2019) (copy of the report submitted by the Asstt. Mining Officer is annexed as Annexure 'E'). He could not clarify whether the violations reported by him were regarding theft cases or non compliance of conditions of the mining license/mining plan or against illegal mining nor could he submit the progress in these cases regarding prosecution/conviction etc. Further with regard to demarcation of the leased area, he could not give clear status report regarding erection of demarcation pillars. He further stated that some lease holders have surrendered their lease mines, but he could not give the exact report in the meeting. He could not give status regarding mining activities in surrendered lease mines. In this regard, Shri Gaurav Gahlot, Scientist.-B. representative of CPCB pointed out that there is a procedure to be adopted in case of surrender of leased mines. Status regarding compliance of Sustainable Sand Mining Management Guidelines, 2016 was asked from the Mining Officer. However, the Mining Officer could not submit the detailed report in the light of orders of Hon'ble NGT annexed as Annexure 'A' & 'C'. Further, all the detail status/facts are required to be verified by the District Level Task Force.

5. The status informed by the concerned departments was reviewed in the light of above said orders of Hon'ble NGT and was not observed satisfactory and thus after detail deliberation it was decided that the District Level Task Force for Panchkula district constituted by the State Government with regard to collect/review the

information/cases/issues will submit the detailed report inter alia on the following points relating to illegal mining in Pinjore Belt, Chandimandir, Kalka of Panchkula district:-

- (i) Detail of the cases of illegal mining detected within and outside leased mining areas alongwith status of action taken thereof against the violators.
- (ii) Detail of cases of violation of conditions of mining license detected within leased mining areas and action taken thereof.
- (iii) Detail of cases of impounding the vehicles and seizure of mined material alongwith detail of violations, fine recovered, FIR lodged and prosecution action (if any) against the violators.
- (iv) Compliance status regarding confiscation of vehicles and recovery of atleast 50% cost of the showroom value of such vehicles involved for illegal mining activity, as per order dated 23.04.2019 in OA No. 668 of 2018.
- (v) The detailed report regarding illegal mining in the forest area in Pinjore belt, Chandimandir, Kalka of District Panchkula alongwith detail of action taken against the violators if any.
- (vi) The detailed report regarding illegal mining in the river Ghaggar and Canals in Pinjore belt, Chandimandir, Kalka of District Panchkula alongwith detail of action taken against the violators if any.
- (vii) Status of compliance of Sustainable Sand Mining Management Guidelines, 2016 issued by MoEF & CC as per order of NGT in OA No. 360 of 2015, copy of said guidelines has been provided to the ADC, Panchkula during the course of meeting. However, the most relevant part of the guidelines regarding General approach to sustainable sand and gravel mining, Monitoring system for sustainable sand mining and Standard environmental conditions for sand mining are attached as Annexure-F,G,H respectively.
- viii) The status regarding action taken with regard to the mine lease holders, who have surrendered the licenses/lease. Whether mining activities are going on the surrendered lease area?
- ix) The status regarding demarcation of the leased mining areas with pillars in Pinjore belt, Chandimandir, Kalka of District Panchkula.

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- x) The status regarding grant of consent to operate alongwith compliance of conditions of consent to operate granted to the mine lease holder under Water Act, 1974 and Air Act, 1981.
 - xi) The District Level Task Force will also submit status report regarding illegal mining in Vinjore belt, Chandimandir, Kalka of District Panchkula after conducting the fresh inspection within and outside leased mining areas including surrendered mines areas alongwith status of compliance of conditions of Environmental Clearance granted under EIA Notification dated 14.09.2006 as amended from time to time.

The status report regarding above points shall be submitted by the District Level Task Force, Panchkula to the Nodal Agency i.e. HSPCB, Panchkula within one week which will be reviewed again in detail thereafter in the next meeting.

Meeting ended with thanks to all participants.

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Subject:- Report concerning illegal mining in Chandimandir, Pinjore and Kalka Belt with respect to the directions issued in the meeting held on 12.07.2019 under the chairmanship of Worthy Divisional Commissioner, Ambala.

In continuation to the directions given by the Worthy Divisional Commissioner, Ambala in the meeting held on 12.07.2019. Among other things, it was directed that District Level Task Force (henceforth called as DLTF) to conduct inspections in Kalka-Pinjore belt and submit a comprehensive status report on the instances of illegal mining, both within and outside the leased areas. This report has three components - the profile of the Panchkula District from the angle of mining activities, the details and status of regulatory and enforcement activities, and the details of the inspections carried out by the DLTF.

PROFILE OF THE DISTRICT

Panchkula district of Haryana is located in the northern part of Haryana State and lies between 30°26': 30°55' North latitudes and 76°46': 77°10' East longitudes. The total geographical area of the district is 898 sq. km. in which there are 264 Villages, 2 tehsils and 4 sub-tehsils. Panchkula District is divided into two tehsils and four Development blocks viz. Pinjore, Barwala, Raipur Rani and Morni. Himachal Pradesh bound the district, in North in the east by Ambala district of Haryana, in the west by the State of Punjab, in the south again by Ambala districts of the State of Haryana.

The important river/ stream of the district are Ghaggar, Tangri, Begna and Sirsa river etc situated in the foothills of Shivalik hills. The minor mineral deposits such as Boulder, Gravel and Sand finding use as construction material are found in the river bed areas as well as areas outside riverbed. The rivers flowing in various parts of the Panchkula district are seasonal, though some water does flow during the non-rainy season, the rivers mainly get water during the rainy season and huge quantity of Boulder, Gravel and Sand is brought into the channel due to

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fluvial action. The flood plains areas where the river is not flowing also have deposits of Boulder, Gravel and Sand.

Mining Activities in the District

Mineral Concession for excavation of minor minerals are granted as per the provisions of the Haryana Minor Mineral Concession, Stocking and Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012(the State Rules,2012) framed by the State Government in exercise of powers conferred under section 15 and 23C of the Mines and Minerals (D&R) Act, 1957.

In district Panchkula, 18 areas having a total area of 499.04 hectares have been identified for undertaking mining after leaving huge areas within riverbed being restricted due to various reasons including the areas falling on the upstream and downstream of the bridges.

The Mineral concessions are granted through a complete bidding process and subject to certain conditions, that mining will be undertaken only after having required Environmental Clearance as required under EIA notification dated 14.09.2006 of the Ministry of Environment and Forest (MoEF), Government of India. It is further pointed out that the mining areas had been selected due consideration of all related factors in the interest of sustainable development and the provisions of a notification dated 15.01.2016 of MoEF, Government of India, and the Sustainable Sand Mining Guidelines, 2016. As per requirement of the notification that 15.01.2016 District Survey Report in respect of district Panchkula has been prepared and duly approved.

Mineral Concessions

Out of these total of 18 mining sites selected for mining, so far 13 mining units have been granted on mining contracts. Out of which only 6 mining units started their mining

operations after obtaining Environment Clearance from the competent authority and CTO of the HSPCB. However, three of the mining units/block namely Gorakhnath, Kiratpur and Natwal stopped their mining operations w.e.f. 01.12.2018, 06.11.2018 & 15.02.2019 respectively and are seeking to surrender the contracts on various grounds, the applications are under consideration by the the competent authority. However, the factual position is that the mining operation in these 03 mining units namely Goraknath, Natwal and Kiratpur is closed since their submission of the applications for surrendring the mining areas.

The rest of the three operational mines had been working; however, the operation for the present w.e.f. 01.07.2019 is lying closed, as no mining is permissible during the rainy season. The operations shall remain closed till 15.09.2019. The production undertaken by the above mines since the grant of mines/ date these come in operation are as under:

In district Panchkula the BGS excavated is mainly used by the screening plants/crushers for processing before the crushed/ finished material is sold to consumers for construction activities. It is worth pointing out here that as per the information provided by the Mining Officer, some of the stone crushers/screening plants are also procuring mineral from the adjoining state of Himachal Pradesh and Punjab and mines situated in Ambala District of Haryana.

REGULATIONS AND ENFORCEMENT

The Assistant Mining Engineer (AME)/ Mining Officer (MO) of the Department of Mines & Geology posted at Panchkula and the staff takes various legal actions under the above said rules against persons involved in illegal mining without valid mineral concession license.

Further, in order to monitor/check the incidence of illegal mining in any part of the State Government of Haryana has constituted the District Level Task Forces under the Chairmanship of respective Deputy Commissioners along with the concerned Superintendents of Police and other Senior Functionaries Divisional Forest Officer, Panchkula, District Transport Officer, Regional Officer, Haryana State Pollution Control Board(HSPCB), Panchkula, AME/ MO of Mines and Geology Department are members of District Level Task Force committee .

The District Level Task Force (DLTF) headed by respective Deputy Commissioner takes legal action against such persons indulging in illegal/unauthorized mining. The officers of the other departments such as Forests, Transport, Pollution Control Board, Police and Revenue also inspect the mining areas to check illegal mining at sites and check vehicles transporting minerals.

The Mines and Geology Department ensures that mining by the legal miners is undertaken only within area granted on mineral concession and to ensure that area is well notified to all boundary pillars after proper demarcations are ensured to be in place.

It would be worth pointing out that in the district there is stray cases of theft of mineral from areas not otherwise allocated for mining do come in the notice of department as well as district officers and Police. In all such cases, strict action as per law is being taken.

It is pointed out that the large area in the riverbed are under restriction being near the structures like bridges on various roads, to ensure no illegal mining/ theft of mineral from such areas takes place staff of Mining Department as well as the staff of PWD (B&R) and Irrigation Department. is maintaining vigil. Further, in areas under Forest Cover, Forest Officer and staff of Forest Department is maintaining surveillance to ensure no mining in the Forest areas is undertaken. The

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Forest department of District Panchkula has not reported any illegal mining in the areas under restrictions.

As the areas outside riverbed and areas under restriction (not allocated for mining) are spread over vast area round the clock checking is being made by the Mining office Panchkula independently and also time to time jointly with Police and other officers of the district administration to curb illegal mining.

Where ever any illegal mining was/is found, due action is being /has been take and even criminal cases are also registered against the person involved as per provisions of the State Rules, 2012. The details of cases earlier provided are of only such cases / stray cases of illegal mining or vehicles found to be not having valid bills to show that mineral-laden is/was procured from the legal source.

RECENT INSPECTIONS AND OBSERVATIONS THEREOF

In continuation to the directions given by the Worthy Divisional Commissioner, Ambala in the meeting held on 12.07.2019. Among other things, it was directed that District Level Task Force (henceforth called as DLTF) to conduct inspections in Kalka-Pinjore belt and submit a comprehensive status report on the instances of illegal mining, both within and outside the leased areas. This report has three components - the profile of the Panchkula District from the angle of mining activities, the details and status of regulatory and enforcement activities, and the details of the inspections carried out by the DLTF. Worthy Deputy Commissioner-cum-Chairman District Level Task Force Committee, Panchkula, on 15.07.2019 constituted a specific team comprising of following officers to visit the mining areas and possible areas for illegal mining. The team on 17.07.2019 and 19.07.2019 inspected the areas to verify the factual position i.e. the potential areas of mining as suggested by the all concerned during a meeting held on 15.07.2019

Tehsildar Kalka and Assistant Mining Engineer, Panchkula division of Pinjore and Kalka

1. Sh. Uttam Singh, Additional Deputy Commissioner, Panchkula.
2. Sh. Yashpal, Additional Divisional Forest Officer, Pinjore, Panchkula.
3. Sh. Om Parkash, ACP, Panchkula .
4. Sh. Rajesh Punia, Tehsildar and Sh. Rosan Lal, NaibTehsildar Kalka..
5. Sh. Naresh Kumar, Assistant Environment Engineer, HSPCB Panchkula..
6. Sh. Sanjay Simberwal, Assistant Mining Engineer, Panchkula.
7. Concerned Patwaries of the villages.

On dated 17.07.2019, potential areas of village Khokhra Bar, Nawanagar, Gorakhnath, Lehraundi, Bitna and Burjkotia and on dated 19.07.2019 potential areas of village Basola/Basawal, Karanpur, Charania, Paploha, Vasudevapura and one of the new sector 27, Pinjore of "Haryana Shri Vikas Pradhikaran" (HSVP) were visited by the team.

Inspection dated 17.07.2019:

A team of the officer of the DLTF went on to inspect the areas of Pinjore-Kalka Belt on the following location. The observations thereof are as:

1. **Sarsa Riverbed, Khokra Bar village:** During the inspection, it was found that in the Sarsa River which passes through village Khokhra Bar, some traces of illegal mining and tracks of tractor-trolley were observed. It could not be ascertained whether the marks were fresh or not. The photographs were taken of the site mentioned above.

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2. **Nawanagar and Gorakhnath Village:** No signs of fresh illegal mining could be ascertained but there were signs excavation and that could be of recent past.

3. **Laharaundi Village:** The areas prone to illegal mining according to the information provided by Mining Officer were visited and no signs of illegal mining were observed. This village needs to be visited again for the remaining areas based on the feedback of Police and locals.

4. **Bitna Village:** Bitna village is situated on the Shimla Kalka Highway. As per the information provided a patch of the land adjacent to the Highway was excavated illegally. As per the information provided by the Mining Officer, the incident of illegal excavation were found to be undertaken during the night was reported in the month of April 2019 and FIR was also lodged in the concerned police station. During the fresh visit, no illegal mining or fresh signs were found of any illegal mining.

5. **Burj Kotian Village:** The Ghaggar passes around Burj Kotian Village. There are several crusher plants and screening plants along the bed of the Ghaggar. It was observed that there were traces of illegal mining in the riverbed. The heaps of the stones were raised in the riverbed, probably, for smuggling. Also, the footprints of the tractor/trolley and other vehicles were observed. There has been an incident in the recent past, as reported by the Mining Officer, and appropriate action has been taken.

Inspection dated 19.07.2019

1. Village Basola/Basawal:

The team first visited village Basola/Basawal and near Civil Aviation Institute of Haryana, in this part excavation of ordinary clay/Brick earth utilized by the Brick Kiln installed nearby was

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observed. In this part of the area though BGS was not found to be existing brick earth / ordinary earth was excavated and it was noticed that two pits outside the river were created. The nearby brick earth owner/s has used the earth over a period either illegally or under the garb of permissions obtained for excavation of brick earth from other parts of the village. The action after verification of ownership of land was initiated so that further course of action against the landowners as well Brick Kiln Owners (BKO). The compensation for environmental damages is also sought to be assessed by the HSPCB and CPCB, as told by the Mining Officer. The signs of illegal mining in the riverbed were not found.

2. Johluwal Village

The next spot to visit by the team was Johluwal but due to the rainy season, no routes were found to visit Sarsa river of village Johluwal and even no imprints of transportation of mineral were observed.

3. Karanpur Village

Thereafter team headed towards Karanpur village and on the way visited two Stone Crushers were also visited where the stock of raw mineral was also observed. At village Karanpur a big portion of land found to be heaving fresh signs of exaction and further a poeklane yellow machine Model R-210-7 (Serial Number- N601005072) was found parked nearby, same was impounded in Chandimadir Traffic Police Station.

4. Charnia and Paploha Villages:

Mining areas of village Charnia and Paploha were also visited, during visit no mining/illegal mining was observed, however, some recent imprints of tracks were seen in these areas. There

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remains possibility of mining in this area and it could not be ascertained on the account of the heavy rain in the recent days. The mining area of village Charnia was reported to be working but the operation was closed due to rainy season further, the riverbed of Paploha was reported to be surrender by the contractor firm but under consideration of the Government.

5. Vasudevapura and Bar Godam Villages:

On the basis of inputs provided by Police, Stone Crusher Zone of Bar Godam and village Vasudevapura were also visited at one/two points having approximate dimensions of 220x20x3 feet, it was noted that mineral was excavated from agricultural fields. The area in question not being part of the contracted area was used for illegal, the same was not possible without the consent of landowners. It was ordered that assessment of mineral excavated after verification of land ownership and also against the persons to whom said mineral was supplied. As the vehicles/equipment were not found at the site for recovery of the compensation the RO HSPCB with the help of CPCB may examine the matter for making an assessment of compensation to be recovered from the illegal miners.

6. **Sector 27, Pinjore:** Then an area in new sector 27, Pinjore of HSVP was also visited, where illegal mining happened in past and as per ACP, Panchkula FIR has also been lodged in Police Station, Pinjore.

7. **Basola and Karanpurwas:** Two pockets of illegal mining at village Basola and Karanpurwas also examined through imageries on Google Earth and it was found that the ordinary Clay site at Basola was affected from illegal mining by Brick Kilns since 2012 and site of Karanpur was affected since December 2018. These areas needs to be visited again to ascertain the above mentioned claim.


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The above mentioned inspections were carried out on two different dates.

As suggested the Chairman District Level Task Force Committee has decided with the consent of other members of the committee and directed to impose 50% of the showroom value of the vehicle impounded in future, as directed/pointed by the court to make it more deterrent so that illegal theft of mineral be checked completely. Further, the DLTF believes that it needs more time to report on the cases of illegal mining. More time is sought on two grounds. First, the whole of the Kalka-Pinjore belt could not be covered in two inspections and secondly, because of rainy season, it becomes difficult to ascertain whether the cases of spotted mining are recent or not.

It is therefore submitted that some more time to visit more areas is required and as more inspections have to be conducted in the Kalka-Pinjore Belt. The DLTF is planning more inspections in the offings and thus it is requested that four to six weeks time be given so that a comprehensive report on the status of illegal mining and actions taken thereof can be submitted.


C.


Addl. DFO,
Pinjore


ACP,
Pki


Tensidar,
Kalka


AEE, HSPCB,
Pki


AME,
Pki

From Deputy Commissioner,
Panchkula.

To Additional Deputy Commissioner,
Panchkula.

No. 13764 /

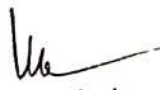
Dated:- 5/8/19

Subject:- O.A. No. 668 of 2018 titled as Surinder Singh Vs. State of Haryana.

Refer on the subject cited above.

As per discussions held in the meeting on 26.07.2019 of the District level Task Force with view to curb the illegal mining in District Panchkula and to ensure the compliance of the orders dated 23.4.2019 passed by the Hon'ble NGT in O.A. No. 668/2018, you are hereby deputed to coordinate with the officers of the Mining Department and members of the District Task Force for effective checking of the illegal mining.

Therefore, the compliance of the relevant rules and the orders dated 23.4.2019 by Hon'ble NGT be ensured and the Action Taken Report on weekly basis be submitted to this office.



Deputy Commissioner,
Panchkula.

No. 13765-72 /

Dated:- 5/8/19

A Copy of the above is forwarded to the following for information and further necessary action:-

1. Deputy Commissioner of Police, Panchkula.
2. Sub Divisional Officer (Civil), Panchkula/Kalka
3. Divisional Forest Officer, Panchkula
4. AEE/RO, Pkl., Haryana State Pollution Control Board
5. Assistant Mining Engineering, Panchkula with the specific directions that action as mentioned be ensured in coordination with the Additional Deputy Commissioner-cum-Secy. RTA, Panchkula.
6. Tehsildar Panchkula/Kalka.


Deputy Commissioner,
Panchkula.

From

Deputy Commissioner,
Panchkula.

7/8/19

To

Additional Deputy Commissioner,
Panchkula.

No. 14132-1 mA/mc V

Dated:- 7-8-19


Subject:-

Regarding OA No. 668 of 2018 titled as Surinder Singh Vs. State of Haryana.

In continuation of the communication made vide memo no. 13764 dated 5.8.2019, it is to inform you that meeting of the District Task Force will be convened shortly so as to ensure the compliance of the orders by the Hon'ble NGT. For the same it is therefore on your part to coordinate with members of District Task Force and officers of Mining Department and take action as under:-

- i. To visit and carryout inspection of the vulnerable areas prone to illegal mining in addition to the areas already visited.
- ii. To recheck the areas already visited whether the illegal mining is still there or not.
- iii. To check the plying of the vehicles engaged in the illegal mining activities.
- iv. To ensure the compliance of the directions issued from time to time by Hon'ble NGT in O.A. No. 668 of 2018.

Accordingly the detailed report of the vehicles involved in the mining activities, challaned thereupon and the compounding fees imposed upon the such vehicles before release be got prepared. Also the detailed report of cases registered (FIRs) against the persons involved in the mining activity alongwith the updated status of the FIRs/court cases be got prepared for deliberations in meeting of District Task Force.


Deputy Commissioner,
Panchkula.

No. 14133-40 mA/mc-V

Dated:- 7-8-19

action:-

1. Deputy Commissioner of Police, Panchkula.
2. Sub Divisional Officer (Civil), Panchkula/Kalka
3. Divisional Forest Officer, Panchkula
4. AEE/RO, Pkl., Haryana State Pollution Control Board
5. Assistant Mining Engineering, Panchkula
6. Tehsildar, Panchkula/Kalka.


Deputy Commissioner,
Panchkula.

सहायक उपायुक्त पंचकुला
 शासन का कार्यालय
 शासकीय नं. 17784
 तारीख 14/8/19
 प्राप्त करने वाले कार्यालय
 के पते उपरोक्त

सहायक खनन अभियंता
 खान एवं भू-विज्ञान विभाग
 पंचकुला

समाप्त

उपायुक्त महोदय
 पंचकुला

यादि क्रमांक:-खनन/पंचकुला/942

दिनांक: 13/8/19

विषय:

माह जुलाई 2019 व अगस्त 08.2019 तक अवैध खनन बाबत की गई कार्यवाही बारे रिपोर्ट।

उपरोक्त विषय पर आपके पृ0 क्रमांक 136C3-750/MA/MC-3 दिनांक 05.08.2019 के अर्थ में आपको सूचित किया जाता है कि इत्त विभाग के स्टॉफ द्वारा दिन-रात चौकंग की जा रही है तथा अवैध खनन में सलिलत वाहनों को पकड़ कर थाना में बंद करवाया जाता है।

वर्तमान समय में अवैध खनन बाबत पकड़े हुए वाहनों का विवरण निम्नलिखित है।

क्र0 वाहन विवरण	थाना/चौकी	पकड़ने की तारीख	अवैध खनन/पकड़े जाने वाला स्थान
Swraj 735, Eng- 39.1340/GN004689	अमरावती	06.07.2019	बुर्जकोटिया
Swraj 735FF, Eng- OYTG30705058884	अमरावती	18.07.2019	बुर्जकोटिया
Poclane Modal R 210-7, Eng- N601005072	पिन्जौर	19.07.2019	करणपुर
Tipper, HR68B-9353	चण्डीमंदिर	21.07.2019	रत्तेवाली नदी
Tipper, HR68B-5009	चण्डीमंदिर	21.07.2019	रत्तेवाली नदी
Swraj 855FF, Eng- 47.5004/500M14354	रायपुर रानी	22.07.2019	भूड नदी
Truck No HR68B-0520	RTA office Pkl	28.07.2019	रोड कोट
Truck No HR68B-2121	रायपुर रानी	29.07.2019	खेतपुराली नदी
Tractor Trolley Eng- 39.1340/HR000478	Traffic Thana	28.07.2019	घघर नदी बुर्जकोटिया
Truck No HR68B-8031	पिन्जौर	28.07.2019	चरणीया रोड
Poclane Sr No. 2001-13418	पिन्जौर	29.07.2019	रडू नदी
Truck No PB11ZN(T)	पिन्जौर	29.07.2019	रडू नदी
Tipper HR68B 8349	पिन्जौर	30.07.2019	मानकपुर नानकचन्द नदी
Truck No HR37D-0035	पिन्जौर	30.07.2019	मानकपुर नानकचन्द नदी
Tractor Eng-H00200688	पिन्जौर	30.07.2019	मानकपुर नानकचन्द नदी
Tractor Trolley HR49B-7417	मड्डावाला	31.07.2019	नवां नगर नदी
Truck	चण्डीमंदिर	01.08.2019	रत्तेवाली
Tipper HR68B-8529	Traffic Thana Chandimandir	03.08.2019	आनें रोड बुर्जकोटिया
Tipper HR56A-1509	Traffic Thana Chandimandir	03.08.2019	आनें रोड बुर्जकोटिया

20	Tipper PB10GK-8112	Amrawati	03.08.2019 but released on 07.08.2019 after verification	आनं रोड सूरजपुर
21	Tipper PB10GK-8109	Amrawati	do	आनं रोड सूरजपुर
22	Tractor Trolley Eng-NHH2TBE1092	Barwala	04.08.2019	आनं रोड बरवाला
23	Tractor Trolley Eng-39.1340/SKM05595	पिन्जौर	05.08.2019	रडू नदी
24	Truck PB 12K 1602	RTA Panchkula	09.08.2019	पंजाब
25	Truck PB 22K 8967	RTA Panchkula	09.08.2019	पंजाब
26	JCB E-H00082990	Barwala	09.08.2019	अलीपुर
27	Poclain P210	Barwala	09.08.2019	अलीपुर
28	Tractor Trolley Eng-C436001889NN	Chandimandir	12.08.2019	आनं रोड बरवाला


उपरोक्त वहानो को माननीय राष्ट्रीय हरित न्यायाधिकरण नई दिल्ली द्वारा O.A No-668/2018 के सम्बंध में दिए गए निर्णय अनुसार जुर्माना वसूलने उपरान्त ही जेड़ा जाएगा।

इसके अलावा इस विभाग द्वारा अवैध खनन बारे जुलाई माह-2019 व अगस्त माह 2019 में 05 FIR भी दर्ज करवाई जा चुकी है। जिनका विवरण निम्नलिखित है।

क्र०	FIR/dated	थाना	अवैध खननकर्ता	अवैध खनन स्थान
1	FIR No. 0252 dated 05.07.2019	पिन्जौर	-	बुर्जकोटिया घघर नदी
2	FIR No. 0272 dated 15.07.2019	पिन्जौर	-	सैक्टर 27 हुड्डा प्लाट
3	FIR No. 0286 dated 24.07.2019	पिन्जौर	शराफत, गंज्जु	अम्बवाला
4	FIR No. 0287 dated 24.07.2019	पिन्जौर	अबदूल दला	जबरोट
5	FIR No. 0116 dated 10.08.2019	रायपुर रानी		बड़ौना

इस कार्यालय स्तर पर सी० एम० विन्डो पर केवल एक शिकायत नं० 068371/2019 लम्बित है जिसका निपटारा जल्दी ही किया जाएगा।

यह आपको सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

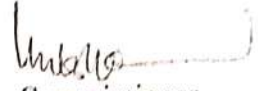

सहायक खनन अभि-
खान एवं भू-विज्ञान वि-
पंदा

Subject:- Regarding OA No. 608/2018 in Hon'ble National Green Tribunal, New Delhi titled as Surinder Singh Vs. State of Haryana.

In compliance of orders by Hon'ble National Green Tribunal, the inspection has been carried out and the illegal mining has been reported by District Task Force Committee. Keeping in view the same, it has become imperative to keep vigil on movement of vehicles carrying extracted material and dumping of the same. In furtherance of the same, the verification of the stocks lying/materials being processed at the stone crushers/screening plants situated in district Panchkula is to be done. For the same, the Committee of following officers under the overall control/supervision of Additional Deputy Commissioner, Panchkula is hereby constituted:-

1. Sub Divisional Magistrate, Kalka/Panchkula in their respective jurisdictions.
2. Assistant Commissioners of Police in their respective jurisdiction
3. Deputy Excise & Taxation Commissioner (Sales), Panchkula
4. District Mining Officer, Panchkula.

Additional Deputy Commissioner, Panchkula will coordinate with the officers concerned so as to ensure the verification the stocks as above and to send the reports on regular basis. The District Mining Officer will provide all the requisite details to the ADC, Panchkula and to the members of the Committee.



Deputy Commissioner,
Panchkula.

No. 15163-68 / MA/MC-5

Dated:- 19/8/2019

A copy of the above are forwarded to the following for information and the necessary action:-

1. Additional Deputy Commissioner, Panchkula.
2. Deputy Commissioner of Police, Panchkula
3. Sub Divisional Magistrate, Kalka/Panchkula
4. Assistant Commissioner of Police, Panchkula/Kalka
5. Deputy Excise & Taxation Commissioner (Sales), Panchkula
6. District Mining Officer, Panchkula


Deputy Commissioner,
Panchkula.

No. 15169-71 / MA/MC-5

Dated:- 19/8/2019

A copy of the above is forwarded to the following for information, please:-

1. Additional Chief Secretary to Govt. Haryana, Department of the Mines and Geology Haryana.
2. Divisional Commissioner, Ambala
3. Director, Mines and Geology Department, Haryana.

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सहायक खनन अभियंता
खान एवं भू-विज्ञान विभाग
पंचकुला

उप में

उपायुक्त महोदय
पंचकुला

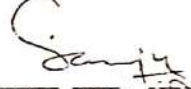
यादि क्रमांक:-खनन/पंचकुला/1100

दिनांक: 4/9/19

विषय:

स्टोन कैंसर/स्क्रीनिंग प्लांटो पर स्टोक खनिज बारे।

उपरोक्त विषय पर आपके आदेशानुसार दिनांक 23.08.2019 व 27.08.2019 को उप
मण्डल पंचकुला के क्षेत्र में सभी स्क्रीनिंग प्लांटो/स्टोन कैंसर पर स्टॉक खनिज की पैमाईस, उप
मण्डल अधिकारी (ना0) पंचकुला, आवकारी एवं काराधान अधिकारी, खनन निरीक्षक व पुलिस स्टॉफ
द्वारा संयुक्त निरीक्षण किया गया। संयुक्त निरीक्षण रिपोर्ट आपको सूचनार्थ एवं आवश्यक
सूचना हेतु प्रेषित है।


सहायक खनन अभियंता
खान एवं भू-विज्ञान विभाग
पंचकुला

दृष्टांक क्रमांक नं0: ख0/पंचकुला/

दिनांक :

इसकी एक प्रति उप-मण्डल अधिकारी (ना0), पंचकुला को सूचनार्थ एवं आवश्यक
सूचना हेतु प्रेषित है।

— Seal —
सहायक खनन अभियंता
खान एवं भू-विज्ञान विभाग
पंचकुला

निरीक्षण रिपोर्ट

साथुक्ता महेन्द्रय पंचकुला के आदेशानुसार दिनांक 23.08.2019 व 27.08.2019 को उप मण्डल अधिकारी (नॉ) पंचकुला, काराधान एवं आवाकरी अधिकारी, पल्लेस विभाग के अधिकारियों द्वारा, उप मण्डल पंचकुला के क्षेत्र में लगाए गए रकबीना प्लाट व स्टोन केशर पर स्टोक खनिज की संयुक्त रूप से वेरिफिकेशन की गयी है।

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Name of Plant	Stock Details	Total (cft)
M/s Samlashan Screening Plant-Raipur Rani	Mix Gravel-195200 cft, Gravel/Boulder-4000 cft, Sand-2000 cft, Bajri-31564 cft	232764
M/s National Screening Plant-Raipur Rani	Boulder-500 cft, Bajri-500 cft, Sand-300 cft	1300
M/s Amar Screening Plant-Raipur Rani	Bajri-5500 cft, Boulder-500 cft, Sand-400 cft	6400
M/s Ma Durga Screening Plant-Raipur Rani	Bajri-59800 cft, Boulder-1000 cft, Sand-500 cft	61300
M/s Diwan Screening Plant-Manak Tabra	Bajri-29400 cft, Boulder-500 cft	29900
M/s Shree Ram Screening Plant-Raipur Rani	Bajri-21000 cft, Boulder-5000 cft, Sand-1000 cft, R.B.M-500 cft	27500
M/s Mahadev Screening Plant-Manak Tabra	Bajri-33750 cft	33750
M/s Ma sardha Screening Plant-Manak Tabra	Bajri-30200 cft, Boulder-5000 cft, RBM-1500 cft, sand-1000 cft	37700
M/s Maha Laxmi Screening Plant-Manak Tabra	Bajri-30000 cft, RBM-1000 cft	31000
M/s SV Screening Plant-Manak Tabra	Bajri-25560 cft, Boulder-1500 cft, RBM-77000 cft	104060
M/s Shree Shyam Ji Screening Plant-Raipur Rani	Bari-2500 cft, Sand-300 cft	2800
M/s Kirti Screening Plant-Manak Tabra	RBM-422250 cft, Bajri-22750 cft, Boulder-4000 cft, Sand-1000 cft	450000
M/s Raja Screening Plant-Manak Tabra	RBM-3600 cft, Bajri-60000 cft, Sand-2500, Boulder-1500 cft	67600
M/s Vaishnavi Screening Plant-Raipur Rani	RBM-21000 cft, Boulder-4125 cft, Bajri-25000 cft	50125
M/s Bajrang Screening Plant-Raipur Rani	RBM-2000 cft, Boulder-1000 cft, Bajri-6000 cft	9000
M/s Ganesh Screening Plant-Raipur Rani	RBM-187500 cft, Bajri-34400 cft, Sand-1000 cft, Boulder-1000 cft	223900
M/s Shiv Shakti Screening Plant-Raipur Rani	Bajri-90000 cft, Sand-100 cft, Boulder-2000 cft	92100
M/s Suraj Screening Plant-Raipur Rani	Bajri-30960 cft, Sand-200 cft, Gatka-4000 cft	35160
M/s Saraswati Screening Plant-Raipur Rani	Bajri-25000 cft, RBM-1500 cft, Boulder-1000 cft, Sand-500	28000
M/s Bala Sundri Screening Plant-Raipur Rani	RBM-7500 cft, Bajri-12000 cft, Boulder-1500 cft, Sand-1500 cft	22500
M/s Shree Krishna Screening Plant-Raipur Rani	RBM-6000 cft, Boulder-1000 cft, Bajri-1000 cft	8000
M/s Aggerawal Screening Plant-Raipur Rani	Bajri-68000 cft, Boulder-2500 cft, Sand-400, RBM-8000	78900
M/s Deshmesh Screening Plant-Raipur Rani	RBM-3000 cft, Sand-1500 cft, Bajri-1000 cft, Gatka-500	33000
M/s Durga Screening Plant-Raipur Rani	Bajri-24000 cft, Boulder-4000 cft, Sand-1500 cft	29500
M/s Chandigarh Screening Plant-Raipur Rani	RBM-5000 cft, Boulder-2000 cft, Bajri-5000 cft, Sand-1000 cft	16000
M/s Shree Ram Screening Plant-Manaktabra	Bajri-58500 cft, Boulder-1000 cft, Sand-1500 cft	61000
M/s Punia Screening Plant-Raipur Rani	Bajri-5000 cft, Gatka-1000 cft, RBM-3500 cft	9500
M/s Shree Krishna Screening Plant-Raipur Rani	RBM-2000 cft, Bajri-100 cft, Sand-100 cft	3000
M/s Ganga Screening Plant-Raipur Rani	Bajri-3000 cft, RBM-1000 cft	4000
M/s Chandra Chalk Screening Plant Bunnar	Bari-50 cft, Sand-100 cft	150

31	M/s Shree Mahadev Screening Plant-Rattewali	Sand-700 cft, Gravel RBM-2000 cft, Bajri-25000 cft	27700
32	M/s Shree Bala Ji Screening Plant-Rattewali	Sand-500 cft, Bajri-500 cft, Gatka-400 cft	1400
33	M/s Beer G Screening Plant Khetpurali	Boulder-1000 cft, Sand-1300 cft, Bajri-9000 cft	11000
34	M/s Gravel Stone Crusher-Khetpurali	Nil	500
35	M/s Satprishiti Screening Plant-Khetpurali	Bajri-500 cft	1800
36	M/s Asta Screening Plant-Khetpurali	Sand-700 cft, Bajri-600 cft, Gravel-500 cft	54200
37	M/s Navparatap Screening Plant-Khetpurali	Nil	500
38	M/s Shree Bala G Stone Crusher-Khetpurali	Bajri-50000 cft, Boulder-3500 cft, Sand-700 cft	10500
39	M/s Jai Durga Screening Plant-Khetpurali	Bajri-500 cft	4700
40	M/s Lal Naryan Stone Crusher & Screening Plant-Khetpurali	Bajri (R)-5000 cft, Bajri (C)-4000 cft, Boulder-1500	1000
41	M/s Indra Screening Plant-Khetpurali	Bajri-4000 cft, Sand/Dust-700 cft	1200
42	M/s Chehel Screening Plant-Khetpurali	Bajri-500 cft, Boulder-500 cft	1300
43	M/s jai ma Sharda-Tibbi	Gravel-500 cft, Bajri-500 cft, Sand-200 cft	800
44	M/s Guru kirpa Screening Plant-Tibbi	Nil	1000
45	M/s B.G Screening Plant-Tibbi	Bajri-1000 cft	1300
46	M/s Shree Om Screening Plant-Khetpurali	Bajri-800 cft, Gatka-500 cft	1300
47	M/s Paras Screening Plant-Khetpurali	Bajri-1000 cft, Sand-300 cft	800
48	M/s Shiva Screening Plant-Khetpurali	Bajri-800 cft	65000
49	M/s Deshmesh Stone Crusher & Screening Plant-Khetpurali	Stone dust-12000 cft, Bajri (C)-15000 cft, Bajri (R)-10000 cft, RBM-28000 cft	4800
50	M/s Maa Sharda Screening Plant-Khetpurali	Bajri-1000 cft, Sand-800 cft, RBM-3000 cft	900
51	M/s Punia Stone Crusher-Khetpurali	Gatka-500 cft, Bajri-400 cft	1000
52	M/s M.S Screening Plant-Khetpurali	Bajri-1000 cft	2000 cft
53	M/s Shree Ram Screening Plant-Khetpurali	Bajri-1500 cft, Boulder-500 cft	13200 cft
54	M/s Suraj Screening Plant-Fyarewala	Bajri-6000 cft, Gatka-500 cft, Sand-200 cft, RBM-6500	81800
55	M/s Mahadev Stone Crusher-Piyarewala	Bajri (C)-60000+1800 cft, Sand-10000 cft, Gatka-10000	3800
56	M/s BMG Screening Plant-lihood	Bajri-1300 cft, RBM-2000 cft, Boulder-500 cft	
57	M/s Manoj Washing Unit-Bhood	Nil	
58	M/s Hari Screening Plant-Bhood	Nil	

संयुक्त निरीक्षण रिपोर्ट एवं सूचनाएँ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

पुलिस विभाग
S.H.O.-Roiwar Kalan

संयुक्त निरीक्षक

आवकारी एवं कार्यालय अधिकारी

उप-महानिरीक्षक (नगरीय) पंचकुला

From Deputy Commissioner,
Panchkula.

To District Excise & Taxation Commissioner (Sales),
Panchkula.

No. 17135/MA/MC-V Dated: 9-8-19

Sub: O.A. No. 668/2018 titled as Surinder V/s State of Haryana.....
verification of the stocks vis-a-vis implementation of GST Act.

In pursuance of the orders issued vide Memo No. 15163-168/MA/MC-5 Dated 19.08.2019 vide which the committee of the officers was constituted for verification of the stocks lying/materials being processed at Stone Crushers/ Screening Plants in District Panchkula, the District Mining Officer has given a report vide Memo Dated 04.09.2019 (copy of which is enclosed) with regard to the stock position of the minerals lying at stone crushers/screening plants of Sub Division, Panchkula.

In regard to same, it is required on your part to verify as to whether the stock positions lying/materials being processed are in accordance with the provisions of the GST i.e. the verification be made whether against the stocks lying/ processed material, the proper billing/payment of the GST has been made. If any regularity is reported, then the action as per the legal provisions be initiated against the concerned.

The detailed report/action taken report in regard to above be send within seven days.


Deputy Commissioner,
Panchkula.

Endst. No. 17136 Dated 9-8-19

A copy is forwarded to District Mining Officer, Panchkula with reference to Memo No. 1100 dated 04-09-2019 with the directions to submit the report in respect of the Stone Crushers/Screening Plants falling in jurisdiction of Sub Division, Kalka.


Deputy Commissioner,
Panchkula.

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From

Deputy Commissioner,
Panchkula.

To

District Development and Panchayat Officer,
Panchkula.

Memo No. 15636 /MA/MC- 27-8/19.
Dated:

Sub: OA No. 668/2018 titled as Surinder Singh versus State of Haryana.


In regard to the subject above the Hon'ble NGT vide its order dated 23.04.2018 has taken a serious view with regard to the operation of illegal mining in the District.

In pursuance of the orders above, the stringent steps are being taken to curb the illegal mining in the District and in furtherance of the same, it is desirable to ascertain the status of the mining operations, if any being carried out upon the Shamlat/Panchayat lands and to take corrective measures to curb the illegal mining if any reported there upon.

For the same, the reports on the following points of each Panchayat be obtained from the field functionaries and compiled report be submitted within five days so as to take the final view. The points are as follows: -

1. Whether there had been any mining activity upon the Shamlat/ Panchayat Land and if yes, then under what provisions of the law/ permission of the competent authority?
2. If mining without approval of the competent authority and in violation of law is reported then the detailed report with respect to the land/Panchayat in question be obtained.

In view of the above, it is emphasized that the report about each and every village be obtained and compiled report be sent.


Deputy Commissioner,
Panchkula.

Endst. No. 15637-43 /MA/MC-

Dated: 27-8-19.

A copy of the above is forwarded to the following for information and necessary action: -

1. Additional Deputy Commissioner, Panchkula.
2. Sub Divisional Officers (C), Panchkula/Kalka.
3. Block Development and Panchayat Officer, Pinjore/Raipur/ Barwala/ Morni.


Deputy Commissioner,
Panchkula.



598
795

प्रेस

जिला विकास एवं पंचायत अधिकारी,
पंचकूला ।

सेवा में

उपायुक्त, पंचकूला ।

क्रमांक 2883

/पंचायत/लिपिक, दिनांक 3-09-2019

विषय

OA No. 668/2018 titled as Surinder Singh versus State of Haryana.

उपरोक्त क्रिय पर पर आपके कार्यालय के पत्र क्रमांक 15636/एम0ए0/एम0सी0 दिनांक 27.08.2019 के सन्दर्भ में ।

सन्दर्भाधीन पत्र द्वारा शामिल/पंचायत की भूमि से अवैध खनन बारे सूचना चाही गई है ।

इस सम्बन्ध में उल्लेख किया जाता है कि शामिल/पंचायत भूमि से अवैध खनन बारे जिला पंचकूला के चारों खण्ड अधिकारियों से रिपोर्ट प्राप्त की गई, जो निम्न प्रकार से है:-

खण्ड विकास एवं पंचायत अधिकारी, बरवाला से प्राप्त रिपोर्ट दिनांक 02.09.2019 अनुसार किसी भी पंचायत की शामिल/पंचायत की भूमि में अवैध खनन नहीं हो रहा है । ग्राम पंचायत बतौड की नदी में अवैध माईनिंग होती है, जिस बारे सरपंच द्वारा खनन विभाग व पुलिस विभाग को समय-2 पर अवगत करवा दिया जाता है ।

खण्ड विकास एवं पंचायत अधिकारी, पिंजौर से प्राप्त रिपोर्ट दिनांक 02.09.2019 अनुसार खनन विभाग द्वारा अलॉट किये गये गोरखनाथ ब्लॉक बी1 बी2 के अधीन गांव गोरखनाथ खनन नहीं हो रहा है, गांव लहरोन्डी में पंचायत भूमि नहीं है ये सब प्राईवट नम्बर है । करणपुर ब्लॉक बी3 में दो माह पूर्व खनन हो रहा था । चरनीयां ब्लॉक बी4 के अधीन गांव कारणपुर, जोहलुवाल, चरनीयां, कीरतपुर में फिलहाल खनन नहीं हो रहा । कीरतपुर ब्लॉक बी5 बी6 के अधीन गांव कीरतपुर व पपलोहा में दो माह से खनन नहीं हो रहा है । ग्राम पंचायत पपलोहा में माह 11/2018 में अवैध खनन बारे में सरपंच के माध्यम से शिकायत प्राप्त हुई थी जिस बारे अवैध खनन रुकवाकर दोषियों के खिलाफ कार्यवाही हेतु जिला भू खनन अधिकारी, पंचकूला व. लिख दिया गया था । वर्तमान में ग्राम पंचायत की शामिल/पंचायत की भूमि में अवैध खनन नहीं हो रहा है खण्ड की सभी ग्राम पंचायतों की अवैध खनन बारे रिपोर्ट शून्य है ।

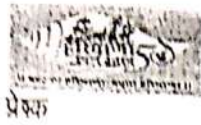
खण्ड विकास एवं पंचायत अधिकारी, रायपुर रानी से प्राप्त रिपोर्ट दिनांक 30.08.2019 अनुसार खनन विभाग द्वारा ग्राम पंचायत नटवाल में खनन की साईट अलॉट की गई है, जो कि ग्राम पंचायत नटवाल में ग्राम पंचायत मौली में रेत का खनन किया जाता है जिस बारे ग्राम पंचायत नटवाल के अध्यक्ष कार्यवाही हेतु लिख दिया गया है इसके अतिरिक्त खण्ड की किसी भी पंचायत में खनन नहीं चल रहा है ।

खण्ड विकास एवं पंचायत अधिकारी, मोरनी से प्राप्त रिपोर्ट दिनांक 02.09.2019 अनुसार मोरनी की सूचना शून्य है ।

खण्ड विकास पंचायत अधिकारियों से प्राप्त रिपोर्ट के आधार पर खण्ड पिंजौर में खनन विभाग द्वारा खनन हेतु निजी व पंचायत की भूमि के नम्वरों पर साईट अलॉट की गई है । इन अलॉट की गई साईटों पर खनन का कार्य लगभग दो माह से नहीं हो रहा है । खनन विभाग द्वारा अलॉट की गई साईटों के अतिरिक्त किसी भी ग्राम पंचायत में अवैध खनन नहीं हो रहा है तथा खण्ड रायपुर रानी में भी खनन विभाग द्वारा खनन हेतु अलॉट की गई साईट के अतिरिक्त किसी ग्राम पंचायत की भूमि पर खनन का कार्य नहीं हो रहा है ।

खण्ड बरवाला व मोरनी में पंचायत की भूमि में कहीं भी खनन का कार्य नहीं हो रहा है । ग्राम पंचायत, मौली खण्ड रायपुर रानी, ग्राम पंचायत, गांव पपलोहा खण्ड पिंजौर तथा ग्राम पंचायत बतौड खण्ड बरवाला की पंचायतों में अवैध खनन बारे खनन विभाग व पुलिस विभाग को कार्यवाही हेतु अवगत करवा दिया जाता है ।

अतः खण्ड विकास एवं पंचायत अधिकारियों से प्राप्त रिपोर्ट की प्रति आपकी सेवा में अतिरिक्त आवश्यक कार्यवाही हेतु प्रेषित है ।
संलग्न:- उपरोक्तानुसार ।



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प्रेरक

जिला विकास एवं पंचायत अधिकारी,
पंचकूला ।

सेवा में

उपायुक्त, पंचकूला ।

कमांक 2883

/पंचायत/लिपिक, दिनांक 3-09-2019

विषय

OA No. 668/2018 titled as Surinder Singh versus State of Haryana.

उपरोक्त विषय पर पर आपके कार्यालय के पत्र कमांक 15636/1, म0ए0/एम0सी0 दिनांक 27.08.2019 के सन्दर्भ में ।

सन्दर्भाधीन पत्र द्वारा शामिल/पंचायत की भूमि से अवैध खनन बारे सूचना चाही गई है ।

इस सम्बन्ध में उल्लेख किया जाता है कि शामिल/पंचायत भूमि से अवैध खनन बारे जिला पंचकूला के चारों खण्ड अधिकारियों से रिपोर्ट प्राप्त की गई, जो निम्न प्रकार से है:-

खण्ड विकास एवं पंचायत अधिकारी, बरवाला से प्राप्त रिपोर्ट दिनांक 02.09.2019 अनुसार किसी भी पंचायत की शामिल व पंचायत की भूमि में अवैध खनन नहीं हो रहा है । ग्राम पंचायत बतौड की नदी में अवैध माईनिंग होती है, जिस बारे सरपंच द्वारा खनन विभाग व पुलिस विभाग को समय-2 पर अवगत करवा दिया जाता है ।

खण्ड विकास एवं पंचायत अधिकारी, पिंजौर से प्राप्त रिपोर्ट दिनांक 02.09.2019 अनुसार खनन विभाग द्वारा अलॉट किये गये गोरखनाथ ब्लॉक बी1 बी2 के अधीन गांव गोरखनाथ खनन नहीं हो रहा है, गांव लहरोन्डी में पंचायत भूमि नहीं है ये सब प्राईवट नम्बर है । करणपुर ब्लॉक बी3 में दो माह पूर्व खनन हो रहा था । चरनीयां ब्लॉक बी4 के अधीन गांव कारणपुर, जोहलुगल, चरनीयां, कीरतपुर में फिलहाल खनन नहीं हो रहा । कीरतपुर ब्लॉक बी5 बी6 के अधीन गांव कीरतपुर व पपलोहा में दो माह से खनन नहीं हो रहा है । ग्राम पंचायत पपलोहा में माह 11/2018 में अवैध खनन बारे में सरपंच के माध्यम से शिकायत प्राप्त हुई थी जिस बारे अवैध खनन रुकवाकर दोषियों के खिलाफ कार्यवाही हेतु जिला भू खनन अधिकारी, पंचकूला को लिख दिया गया था । वर्तमान में ग्राम पंचायत की शामिल व पंचायत भूमि में अवैध खनन नहीं हो रहा है खण्ड की सभी ग्राम पंचायतों की अवैध खनन बारे रिपोर्ट शून्य है ।

खण्ड विकास एवं पंचायत अधिकारी, रायपुर रानी से प्राप्त रिपोर्ट दिनांक 30.08.2019 अनुसार खनन विभाग द्वारा ग्राम पंचायत नटवाल में खनन की साईट अलॉट की गई है, वहां पर खनन का कार्य बन्द है । ग्राम पंचायत मौली में रेत का खनन किया जाता है जिस बारे थाना प्रबन्धक रायपुर रानी तथा खनन विभाग को आवश्यक कार्यवाही हेतु लिख दिया गया है इसके अतिरिक्त खण्ड की किसी भी पंचायत की भूमि में खनन कार्य नहीं चल रहा है ।

खण्ड विकास एवं पंचायत अधिकारी, मोरनी से प्राप्त रिपोर्ट दिनांक 02.09.2019 अनुसार खण्ड मोरनी की सूचना शून्य है ।

खण्ड विकास पंचायत अधिकारियों से प्राप्त रिपोर्ट के आधार पर खण्ड पिंजौर में खनन विभाग द्वारा खनन हेतु निजी व पंचायत की भूमि के नम्बरों पर साईट अलॉट की गई है । इन अलॉट की गई सभी साईटों पर खनन का कार्य लगभग दो माह से नहीं हो रहा है । खनन विभाग द्वारा अलॉट की गई साईटों के अतिरिक्त किसी भी ग्राम पंचायत में अवैध खनन नहीं हो रहा है तथा खण्ड रायपुर रानी में भी खनन विभाग द्वारा खनन हेतु अलॉट की गई साईट के अतिरिक्त किसी ग्राम पंचायत की भूमि पर खनन का कार्य नहीं हो रहा है ।

खण्ड बरवाला व मोरनी में पंचायत की भूमि में कहीं भी खनन का कार्य नहीं हो रहा है । ग्राम पंचायत, मौली खण्ड रायपुर रानी, ग्राम पंचायत, गांव पपलोहा खण्ड पिंजौर तथा ग्राम पंचायत बतौड खण्ड

प्रेषक

खण्ड विकास एवं पंचायत अधिकारी,
बरवाला जिला पंचकूला ।

सेवा में,

उपायुक्त महोदय,
पंचकूला ।

क्रमांक २/२०

दिनांक 02/09/2019

विषय:- O.A No. 669/2018 titled as Sarinder versus State of Haryana.

उपरोक्त विषय वारे आपके कार्यालय के पत्र क्रमांक 15636/एमओएम/एमओसी० दिनांक 27.03.2019 के सन्दर्भ में आपकी सेवा में सूचित किया जाता है कि अवैध माईनिंग के सम्बन्ध में इस खण्ड के समस्त सरपंचों की रिपोर्ट अनुसार किसी भी पंचायत की शमलात भूमि पंचायत भूमि में अवैध माईनिंग नहीं हो रही है । इसके अतिरिक्त सरपंच ग्राम पंचायत बतौंड द्वारा बताया गया कि नदी के रकवे में अवैध माईनिंग होती है । जिसकी सूचना सम्बन्धित सरपंच द्वारा माईनिंग विभाग एवं पुलिस विभाग को समय-समय पर दी जाती है ।

रिपोर्ट आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है ।

al खण्ड विकास एवं पंचायत अधिकारी,
बरवाला जिला पंचकूला ।

पू० क्रमांक २/२१

दिनांक 02/09/2019

इसकी एक प्रति जिला विकास एवं पंचायत अधिकारी, पंचकूला की सेवा में उनके कार्यालय के पत्र क्रमांक 2797-2800/पंचायत/लिपिक दिनांक 28.08.2019 के सन्दर्भ में सूचनार्थ प्रेषित है ।

al खण्ड विकास एवं पंचायत अधिकारी,
बरवाला जिला पंचकूला ।

प्रेषक:-

खण्ड विकास एवं पंचायत अधिकारी,
पिन्जौर।

सेवा में,

जिला विकास एवं पंचायत अधिकारी,
पंचकूला।

क्रमांक:- 4314 दिनांक:- 2/09/2019

विषय:- **OA No.668/2018 titled a Surinder Singh versus State of Haryana.**

आपके कार्यालय के पत्र पृ० क्रमांक:- 2797-2800 /पंचायत/कर्लक, दिनांक 28/08/2019 के संदर्भ में।

उपरोक्त विषय बारे में आपके कार्यालय के उक्त संदर्भित पत्र के संदर्भ में खण्ड कार्यालय के ग्राम सचिवों से ली गई रिपोर्ट निम्न विन्दुओं वारे में सूचना आपकी सेवा में आगामी आवक कार्यवाही हेतु निम्न प्रकार से भेजी जाती है।

1. खनन अधिकारी पंचकुला के पत्र क्रमांक :-खनन /पंचकूला /1072 दिनांक 02-09-2019 के द्वारा खण्ड पिन्जौर की भामलात/पंचायत भूमि खदानों की निम्नलिखित गांवों की बलाक वाइज सूची प्राप्त हुई है प्राप्त सूची मुताबिक रिपोर्ट निम्न प्रकार से है :-


1	2	3	4	5	6
1	गोरखनाथ ब्लाक पंचकूला बी1बी2	गोरखनाथ लहरोडी बनोई खुदाबक	172मिन, 214मिन 28मिन 50/2 मिन 129मिन 186मिन	12कृ 94 हैक	ग्राम सचिव की रिपोर्ट मुताबिक गांव गोरखनाथ में खनन नहीं हो रहा है। गांव लहरोन्डी में पंचायत भूमि नहीं है। व बनोई खुदाबक के प्राईवेट नम्बर हैं।
2	करणपुर ब्लाक पंचकूला बी3		1125.11 02,1076, 1013	17. 05 हैक	ग्राम सचिव की रिपोर्ट लगभग दो माह से खनन बन्द है। दो माह पूर्व खनन हो रहा था।
3	चरनीया ब्लाक पंचकूला बी4	करणपुर जोहलुवाल चरनीया कीरतपुर	162मिन 16मिन 12मिन 549मिन, 548मिन, 598मिन	30. 55 हैक	ग्राम सचिव की रिपोर्ट इन गांवों में फिलहाल खनन नहीं हो रहा है।
4	कीरतपुर ब्लाक पंचकूला बी5बी6	कीरतपुर	75मिन,1 57मिन, 137मिन 135मिन 126मिन,	13. 40 हैक	ग्राम सचिव की रिपोर्ट इन गांवों में दो माह से खनन नहीं हो रहा है।

		102मिन	
	पपलोहा	18/4	
		3/3	
		मिन	

2. ग्राम पंचायत पपलोहा में माह 11/ 2018 में अवैध खनन होने पर सरपंच ग्राम पंचायत पपलोहा के द्वारा दी गई अवैध खनन बारे शिकायत पर इस कार्यालय के पत्र क्रमांक 4073 दिनांक 16/11 2018 द्वारा जिला भू खनन अधिकारी पंचकूला को अवैध खनन रूकवाकर दोषियों के खिलाफ कार्यवाही हेतु लिखा गया था। पत्रों की फोटो प्रति आपकी सेवा में सूचनार्थ भेजी जाती है। वर्तमान में ग्राम सचिवों से ली गई रिपोर्ट मुताबिक इस समय उनकी पंचायतों के किसी भी ग्राम की शामिलता व पंचायत भूमि में अवैध खनन नहीं हो रहा है। अतः इस खण्ड के सभी ग्रामों की अवैध खनन बारे में रिपोर्ट भून्य है।

अतः उक्त विन्दुओं वारे में रिपोर्ट आपकी सेवा में सूचनार्थ एवं आगामी आव यक कार्यवाही हेतु जाती है।

सलंगन:-उपरोक्त


खण्ड विकास एवं पंचायत अधिकारी,
पिन्जौर।

संकेत

खण्ड विकास एवं पंचायत अधिकारी,
पिंजौर।

सेवा में


जिला भू-खनन अधिकारी,
पंचकूला।

क्रमांक 4073 दिनांक 16/11/2018

विषय :- गांव पपलोहा में शामिल भूमि एवं गड चरान्द भूमि में अवैध खनन को रोकने बारे ।

उपरोक्त विषय बारे सरपंच, ग्राम पंचायत पपलोहा व अन्य गांववासियों का एक शिकायत पत्र इस कार्यालय में प्राप्त हुआ है कि उनकी पंचायत की शामिल भूमि में खुदाई से 20-25 कर रखी है और उसमें जो खैर और कीकर के पेड़ थे, उन्हें जड़ से उखाड़ कर गायब कर दिया गया है । जिसके कारण गांववालों की दो भैसे और एक गाय की खदान की हुए गड्डे में गिरने से मौत हो गई तथा अवैध खनन के कारण उनकी लगभग 300-350 बीघे भूमि नदी में अवैध खनन होने के कारण पानी का स्तर नीचे होने पर बिना सिंचाई के रह गई जिसके कारण गांववासियों व पंचायत को काफी हानि हो रही है । अतः उक्त शिकायत पत्र मूल रूप में इस पत्र के साथ संलग्न करके भेजते हुए अनुरोध है कि ग्राम पंचायत पपलोहा में हो रहे अवैध खनन को शीघ्र अति शीघ्र रोकवा कर दोषीगणों के खिलाफ नियमानुसार कार्यवाही करने का कष्ट करें ताकि पंचायत व गांववासियों को किसी प्रकार की जान-माल की हानि न हो ।


संलग्न- मूल शिकायत पत्र


खण्ड विकास एवं पंचायत अधिकारी,
पिंजौर।

पृ० क्रमांक 4074-75 दिनांक 16/11/18

1 इसकी एक प्रति उपायुक्त महोदय, पंचकूला को सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है ।

2 इसकी एक प्रति सरपंच, ग्राम पंचायत पपलोहा को उनके उक्त शिकायत पत्र के सन्दर्भ में सूचनार्थ प्रेषित है ।


खण्ड विकास एवं पंचायत अधिकारी,
पिंजौर।



प्रेषक

खण्ड विकास एवं पंचायत अधिकारी,
रायपुरसानी ।

सेवा में,

उपायुक्त महोदय,
पंचकूला ।

क्रमांक:- 2121 दिनांक:- 30/8/19

विषय:-

OA No. 668/2018 Titled as Surinder Singh versus State of Haryana.

उपरोक्त विषय बारे आपके कार्यालय के पत्र क्रमांक 15636 दिनांक 27/08/2019 के सन्दर्भ में ।

इस सन्दर्भ में आप द्वारा मांगी गई बिन्दुवार सूचना निम्न प्रकार है:-

बिन्दु नं0 1 माईनिंग विभाग द्वारा इस खण्ड की ग्राम पंचायत नटवाल में जो माईनिंग की साईट अलाट की गई है वहां इस समय माईनिंग का कार्य बन्द है ।

बिन्दु नं0 2 ग्राम पंचायत मौली द्वारा इस कार्यालय को अवगत करवाया गया था कि उनकी पंचायत में रेत निकाला जाता है जिस बारे इस कार्यालय द्वारा थाना प्रबन्धक रायपुरसानी तथा माईनिंग विभाग को आवश्यक कार्यवाही हेतु लिख दिया गया था । इसके अतिरिक्त खण्ड में कार्यतर समस्त ग्राम सचिवों द्वारा इस कार्यालय का रिपोर्ट दी है उनके रर्कल की किसी भी ग्राम पंचायत में माईनिंग का कार्य नहीं चल रहा है ।

अतः रिपोर्ट आपकी सेवा में सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है ।

पृ0क्रमांक

2122

दिनांक

30/8/19

इसकी एक प्रति उपमण्डल अधिकारी (ना0), पंचकूला की सेवा में सूचनार्थ प्रेषित है ।

खण्ड विकास एवं पंचायत अधिकारी
रायपुरसानी ।

खण्ड विकास एवं पंचायत अधिकारी
रायपुरसानी ।

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MC-III
3/9/19

पुनः
श्री. हरिजन एन. पवारदा आयोगी,
मोरनी ।

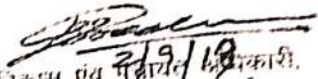
समाप्त
सुप्रीम कोर्ट,
नया दिल्ली ।

क्रमांक 845 दिनांक 02/9/2019


OA No. 668/2018 Titled as Surinder Singh versus State of Haryana.

विषय
संबंधित विषय वारे आपके कार्यालय के पत्र क्रमांक 15636 दिनांक 27/08/2019 के सन्दर्भ

में
आपके पत्र में आप द्वारा मागी गई विन्दुवार सूचना इस खण्ड की शून्य समझी जाए । अतः
12.3 फरवरी 2019 में सूचनाएं पूरा आगामी आवश्यक कार्रवाई हेतु प्रेषित है ।


खण्ड विकास एवं परिवहन अधिकारी,
मोरनी

प्रतिकृति
दिनांक
इसकी एक प्रति उपमण्डल अधिकारी (नाओ), पंचकुला की सेवा में सूचनाएं प्रेषित है ।


खण्ड विकास एवं परिवहन अधिकारी,
मोरनी ।

Mukesh Kumar Ahuja, IAS



29-08-2019


Subject: OA No. 668/2018 titled as Surinder Singh Versus State of Haryana.

With reference to the OA as mentioned in the subject, Hon'ble NGT vide its order dated 23.08.2018 has taken serious a view w.r.t. the illegal mining in the District Panchkula.

In pursuance of the orders, as above, the stringent steps are being taken to curb the illegal mining in the District. In furtherance to the same it is pertinent to mention that 45 number of the cases under the Mining Act have been reported to be registered with Police Stations in the District since 01.01.2019 to till date (the list of the 45 cases is Annexed)

Upon perusal of the report w.r.t. the cases registered in the different police stations in the District Panchkula, no notable progress has been reported to the undersigned by the officers of the Mining Department. Since the matter is being monitored by the Hon'ble NGT and even otherwise also, the issue is of the serious nature causing degradation of the ecological balance.

In view of the all above, I would like to impress upon you to look into the matter personally and issue the directions to the concerned for taking appropriate action in the cases mentioned above.


Mukesh Kumar Ahuja, IAS

Sh. Kamaldeep Goyal,
Deputy Commissioner of Police,
Panchkula.

From Deputy Commissioner,
Panchkula.

To District Mining Officer,
Panchkula.

Memo No. 17137/MA/MC-V Dated 9.8.19.


Subject :- O.A. No. 668/2018 titled as Surinder V/s State of Haryana.....
regarding release of the impounded vehicles.

Please refer to cited above in regard to which it has been conveyed to undersigned that more than 30 vehicle has been impounded under the provision of the Act and none of the owners has come forward for compounding and release of the vehicles.

It was also deliberated that notices be given to be individuals and the public notice if required to come forward for compounding & release thereafter and further action for recovery of the compounding be also taken as per law.

In addition to above report from DDPO, Panchkula in regard to the Mining activities upon the Panchayat lands vide memo no. 2883/Panchayat/Lipik dated 03-09-2019 has been received and which is being also forwarded for verification at site.

The action taken report in this regard along with detailed report of the vehicles impounded and the cases registered (FIRs) with action taken thereupon be also sent within the seven days.


Deputy Commissioner,
Panchkula.

From

Deputy Commissioner,
Panchkula.

To

Director General,
Mines and Geology,
Haryana.

Memo No. 17355/MA-ML-4 Dated 12/9/15

Subject :- . **OA No. 668/2018 titled as Surinder Singh versus State of Haryana.**

With reference to the subject cited above, the Hon'ble NGT vide its order dated 23.04.2019 has issued directions to the Divisional Commissioner, Ambala that action be taken upon the directions/order dated 05.04.2019 by the Hon'ble NGT and to submit the report.

In compliance of the above orders, the inspection of the some of the pockets has been carried out by the District Task Force and given the report concerning illegal mining in Chandimandir, Pinjore and the Kalka belts (copy of which is enclosed).

In furtherance of the same, the directions were given to the members of the District Task Force on certain issues like:-


- i) To visit and carry out inspection of the vulnerable areas prone to illegal mining in addition to the areas already visited.
- ii) To recheck the areas already visited whether illegal mining is still there or not.
- iii) To check the plying of the vehicles engaged in the activities of the illegal mining.

In addition to the above, the Committee has been constituted by the undersigned to verify the stocks lying/materials being processed at the stone crushers/screen plants and the report in regard to Sub Division, Panchkula has been received. The report so received has been sent to DETC(Sales), Panchkula to verify the legality of the stocks.

The aforementioned case is listed in the month of the October, 2019 and the Divisional Commissioner, Ambala has to submit the compliance report before the Hon'ble NGT.


For the same, it is proposed that three or more number of teams may be constituted for thorough inspections of the areas/pockets prone to illegal mining in the district Panchkula including stone crushers/screening plants. Also the vehicles carrying extracted/processed materials may also be got checked from mining point of view. Additional Deputy Commissioner-cum- Secretary, RFA, Panchkula has been deputed as Nodal officer for the purpose of the coordination and to ensure the compliance of the orders by the Hon'ble NGT.

Therefore the reports and the proposals thereupon are hereby sent for information and necessary action please.


Deputy Commissioner,
Panchkula.

Endst.No. 17356/MA/MC-4 Dated 12/9/15

Copy of the above is sent to the Additional Deputy Commissioner, Panchkula for information and necessary action.


Deputy Commissioner,
Panchkula.

Subject:- Report concerning illegal mining in Chandimandir, Pinjore and Kalka Belt with respect to the directions issued in the meeting held on 12.07.2019 under the chairmanship of Worthy Divisional Commissioner, Ambala.

In continuation to the directions given by the Worthy Divisional Commissioner, Ambala in the meeting held on 12.07.2019. Among other things, it was directed that District Level Task Force (henceforth called as DLTF) to conduct inspections in Kalka-Pinjore belt and submit a comprehensive status report on the instances of illegal mining, both within and outside the leased areas. This report has three components - the profile of the Panchkula District from the angle of mining activities, the details and status of regulatory and enforcement activities, and the details of the inspections carried out by the DLTF.

PROFILE OF THE DISTRICT

Panchkula district of Haryana is located in the northern part of Haryana State and lies between 30°26': 30°55' North latitudes and 76°46': 77°10' East longitudes. The total geographical area of the district is 898 sq. km. in which there are 264 Villages, 2 tehsils and 4 sub-tehsils. Panchkula District is divided into two tehsils and four Development blocks viz. Pinjore, Barwala, Raipur Rani and Morni. Himachal Pradesh bound the district, in North in the east by Ambala district of Haryana, in the west by the State of Punjab, in the south again by Ambala districts of the State of Haryana.

The important river/ stream of the district are Ghaggar, Tangri, Begna and Sirsa river etc situated in the foothills of Shivalik hills. The minor mineral deposits such as Boulder, Gravel and Sand finding use as construction material are found in the river bed areas as well as areas outside riverbed. The rivers flowing in various parts of the Panchkula district are seasonal, though some water does flow during the non-rainy season, the rivers mainly get water during the rainy season and huge quantity of Boulder, Gravel and Sand is brought into the channel due to

fluvial action. The flood plains areas where the river is not flowing also have deposits of Boulder, Gravel and Sand.

Mining Activities in the District :

Mineral Concession for excavation of minor minerals are granted as per the provisions of the Haryana Minor Mineral Concession, Stocking and Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012(the State Rules,2012) framed by the State Government in exercise of powers conferred under section 15 and 23C of the Mines and Minerals (D&R) Act, 1957.

In district Panchkula, 18 areas having a total area of 499.04 hectares have been identified for undertaking mining after leaving huge areas within riverbed being restricted due to various reasons including the areas falling on the upstream and downstream of the bridges.

The Mineral concessions are granted through a competitive bidding process and subject to certain conditions, that mining will be undertaken only after having Environmental Clearance as required under EIA notification dated 14.09.2016 of the Ministry of Environment and Forest (MoEF), Government of India. It is further pointed out that the mining areas had been selected due consideration of all related factors in the interest of sustainable development and the provisions of a notification dated 15.01.2016 of MoEF, Government of India, and the Sustainable Sand Mining Guidelines, 2016. As per requirement of the notification that 15.01.2016 District Survey Report in respect of district Panchkula has been prepared and duly approved.

Mineral Concessions

Out of these total of 18 mining sites selected for mining, so far 13 mining units have been granted on mining contracts. Out of which only 6 mining units started their mining

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Subject:- Report concerning illegal mining in Chandimandir, Pinjore and Kalka Belt with respect to the directions issued in the meeting held on 12.07.2019 under the chairmanship of Worthy Divisional Commissioner, Ambala.

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147 2119

However, three of the mining units/block namely Gorakhnath, Kiratpur and Natwal started their mining operations w.e.f. 01.12.2018, 06.11.2018 & 15.02.2019 respectively and are planning to surrender the contracts on various grounds, the applications are under consideration of the competent authority. However, the factual position is that the mining operation in these three mining units namely Gorakhnath, Natwal and Kiratpur is closed since their submission of applications for surrendering the mining areas.

The rest of the three operational mines had been working; however, the operation at the present w.e.f. 01.07.2019 is lying closed, as no mining is permissible during the rainy season. The operations shall remain closed till 15.09.2019. The production undertaken by the above mines since the grant of mines/ date these come in operation are as under:

In district Panchkula the BGS excavated is mainly used by the screening plants/crushers for processing before the crushed/ finished material is sold to consumers for construction activities. It is worth pointing out here that as per the information provided by the Mining Officer, some of the stone crushers/screening plants are also procuring mineral from the adjoining state of Himachal Pradesh and Punjab and mines situated in Ambala District of Haryana.

REGULATIONS AND ENFORCEMENT

The Assistant Mining Engineer (AME)/ Mining Officer (MO) of the Department of Mines & Geology posted at Panchkula and the staff takes various legal actions under the above said rules against persons involved in illegal mining without valid mineral concession license.

Further, in order to monitor/check the incidence of illegal mining in any part of State Government of Haryana has constituted the District Level Task Forces under the leadership of respective Deputy Commissioners along with the concerned Superintendents of Forests and other Senior Functionaries Divisional Forest Officer, Panchkula, District Transport Officer, Regional Officer, Haryana State Pollution Control Board(HSPCB), Panchkula, AME/ Assistant Engineer, Mines and Geology Department are members of District Level Task Force committee .

The District Level Task Force (DLTF) headed by respective Deputy Commissioner takes legal action against such persons indulging in illegal/unauthorized mining. Officers of the other departments such as Forests, Transports, Pollution Control Board, Forests and Revenue also inspect the mining areas to check illegal mining at sites and check vehicles transporting minerals.

The Mines and Geology Department ensures that mining by the legal miners is undertaken only within area granted on mineral concession and to ensure that area is well fenced to all boundary pillars after proper demarcations are ensured to be in place.

It would be worth pointing out that in the district there is stray cases of theft of mineral from areas not otherwise allocated for mining do come in the notice of department as reported by district officers and Police. In all such cases, strict action as per law is being taken. It is pointed out that the large area in the riverbed are under restriction being near the structures and bridges on various roads, to ensure no illegal mining/ theft of mineral from such areas takes place. Staff of Mining Department as well as the staff of PWD (B&R) and Irrigation Department are maintaining vigil. Further, in areas under Forest Cover, Forest Officer and staff of Forest Department is maintaining surveillance to ensure no mining in the Forest areas is undertaken. The

after obtaining Environment Clearance from the concerned authority and CEO of the mine. However, three of the mining units/nodes namely Goraknath, Kiratpur and Natwal closed their mining operations w.s.f. 01.12.2018, 06.11.2018 & 15.02.2019 respectively and are seeking to surrender the contracts on various grounds, the applications are under consideration of the competent authority. However, the factual position is that the mining operation in these 3 mining units namely Goraknath, Natwal and Kiratpur is closed since their submission of applications for surrendering the mining areas.

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Department of District Panchkula has not reported any illegal mining in the areas under restrictions.

As the areas outside riverbed and areas under restriction (not allocated for mining) spread over vast area round the clock checking is being made by the Mining office Panchkula independently and also time to time jointly with Police and other officers of the district administration to curb illegal mining.

Where ever any illegal mining was/is found, due action is being /has been taken. Where ever criminal cases are also registered against the person involved as per provisions of the Mines Rules, 2012. The details of cases earlier provided are of only such cases / stray cases of illegal mining or vehicles found to be not having valid bills to show that mineral-laden is/was procured from the legal source.

RECENT INSPECTIONS AND OBSERVATIONS THEREOF

In continuation to the directions given by the Worthy Divisional Commissioner, Ambala in the meeting held on 12.07.2019. Among other things, it was directed that District Level Task Force (henceforth called as DLTF) to conduct inspections in Kalka-Pinjore belt and submit a comprehensive status report on the instances of illegal mining, both within and outside the leased areas. This report has three components - the profile of the Panchkula District from the angle of mining activities, the details and status of regulatory and enforcement activities, and the details of the inspections carried out by the DLTF. Worthy Deputy Commissioner-cum-Chairman District Level Task Force Committee, Panchkula, on 15.07.2019 constituted a specific team comprising of following officers to visit the mining areas and possible areas for illegal mining. The team on 17.07.2019 and 19.07.2019 inspected the areas to verify the factual position i.e. the potential areas of mining as suggested by the all concerned during a meeting held on 15.07.2019

Nawanagar and Gorakhnath Village: No signs of fresh illegal mining could be ascertained

Tehsildar Kalka and Assistant Mining Engineer, Panchkula division of Pinjore and Kalka

- Sh. Uttam Singh, Additional Deputy Commissioner, Panchkula.
- Sh. Yashpal, Additional Divisional Forest Officer, Pinjore, Panchkula.
- Sh. Om Parkash, ACP, Panchkula .
- Sh. Rajesh Punia, Tehsildar and Sh. Rosan Lal, Naib Tehsildar Kalka..
- Sh Naresi Kumar, Assistant Environment Engineer, HSPCB Panchkula..
- Sh. Sanjay Simberwal, Assistant Mining Engineer, Panchkula.
- Concerned Patwaries of the villages.

On dated 17.07.2019, potential areas of village Khokhra Bar, Nawanagar, Gorakhnath, Lehraundi, Bitna and Burjkotia and on dated 19.07.2019 potential areas of village Basawal, Karanpur, Charania, Paploha, Vasudevapura and one of the new sector 27, Haryana Schri Vikas Pradhikaran" (HSVP) were visited by the team.

Inspection dated 17.07.2019:

A team of the officer of the DLTF went on to inspect the areas of Pinjore-Kalka Belt on the following location. The observations thereof are as:

Sarsa Riverbed, Khokra Bar village: During the inspection, it was found that in the Sarsa River which passes through village Khokhra Bar, some traces of illegal mining and tracks of motor-trolley were observed. It could not be ascertained whether the marks were fresh or old. The photographs were taken of the site mentioned above.

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Nawanagar and Gorakhnath Village: No signs of fresh illegal mining could be ascertained. There were signs excavation and that could be of recent past.

Laharaundi Village: The areas prone to illegal mining according to the information provided by Mining Officer were visited and no signs of illegal mining were observed. This village needs to be visited again for the remaining areas based on the feedback of Police and locals.

Bitna Village: Bitna village is situated on the Shimla Kalka Highway. As per the information provided a patch of the land adjacent to the Highway was excavated illegally. As per the information provided by the Mining Officer, the incident of illegal excavation were found to be undertaken during the night was reported in the month of April 2019 and FIR was also lodged in the concerned police station. During the fresh visit, no illegal mining or fresh signs were found of any illegal mining.

Burj Kotian Village: The Ghaggar passes around Burj Kotian Village. There are several washer plants and screening plants along the bed of the Ghaggar. It was observed that there were traces of illegal mining in the riverbed. The heaps of the stones were raised in the riverbed, probably for smuggling. Also, the footprints of the tractor/trolley and other vehicles were observed. There has been an incident in the recent past, as reported by the Mining Officer, and appropriate action has been taken.

Inspection dated 19.07.2019

1. Village Basola/Basawal:

The team first visited village Basola/Basawal and near Civil Aviation Institute of Haryana, in this part excavation of ordinary clay/Brick earth utilized by the Brick Kiln installed nearby was

... in the recent days. The mining area of village Charnia was reported to be working but ... of Paploha was reported to be

ed. In this part of the area though BGS was not found to be existing brick earth / ordinary ... was excavated and it was noticed that two pits outside the river were created. The nearby ... earth owner/s has used the earth over a period either illegally or under the garb of ... ssions obtained for excavation of brick earth from other parts of the village. The action ... verification of ownership of land was initiated so that further course of action against the ... owners as well Brick Kiln Owners (BK.O). The compensation for environmental damages is ... sought to be assessed by the HSPCB and CPCB, as told by the Mining Officer. The signs of ... mining in the riverbed were not found.

2. Johluwal Village

The next spot to visit by the team was Johluwal but due to the rainy season, no routes were found ... visit Sarsa river of village Johluwal and even no imprints of transportation of mineral were ... served.

3. Karanpur Village

Hereafter team headed towards Karanpur village and on the way visited two Stone Crushers ... were also visited where the stock of raw mineral was also observed. At village Karanpur a big ... portion of land found to be heaving fresh signs of exaction and further a pocklane yellow ... machine Model R-210-7 (Serial Number- N601005072) was found parked nearby, same was ... impounded in Chandimadir Traffic Police Station.

4. Charnia and Paploha Villages:

Mining areas of village Charnia and Paploha were also visited, during visit no mining/illegal ... mining was observed, however, some recent imprints of tracks were seen in these areas. The-

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remains possibility of mining in this area and it could not be ascertained on the account of the heavy rain in the recent days. The mining area of village Charnia was reported to be working but the operation was closed due to rainy season further, the riverbed of Paploha was reported to be under tender by the contractor firm but under consideration of the Government.

3. Vasudevapura and Bar Godam Villages:

On the basis of inputs provided by Police, Stone Crusher Zone of Bar Godam and village Vasudevapura were also visited at one/two points having approximate dimensions of 220x20x3 meters. It was noted that mineral was excavated from agricultural fields. The area in question not being part of the contracted area was used for illegal, the same was not possible without the consent of landowners. It was ordered that assessment of mineral excavated after verification of land ownership and also against the persons to whom said mineral was supplied. As the vehicles/equipment were not found at the site for recovery of the compensation the RO HSPCB with the help of CPCB may examine the matter for making an assessment of compensation to be recovered from the illegal miners.

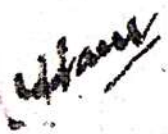
4. **Sector 27, Pinjore:** Then an area in new sector 27, Pinjore of HSVP was also visited, where illegal mining happened in past and as per ACP, Panchkula FIR has also been lodged in Police Station, Pinjore.


5. **Basola and Karanpurwas:** Two pockets of illegal mining at village Basola and Karanpurwas were also examined through imageries on Google Earth and it was found that the ordinary Clay site at Basola was affected from illegal mining by Brick Kilns since 2017 and site of Karanpur was affected since December 2018. These areas needs to be visited again to ascertain the above mentioned claim.

The mentioned inspections were carried out on two different dates.

As suggested the Chairman District Level Task Force Committee has decided with the other members of the committee and directed to impose 50% of the showroom value of vehicle impounded in future, as directed/pointed by the court to make it more deterrent so that illegal theft of mineral be checked completely. Further, the DLTF believes that it needs more report on the cases of illegal mining. More time is sought on two grounds. First, the area of the Kalka-Pinjore belt could not be covered in two inspections and secondly, because of rainy season, it becomes difficult to ascertain whether the cases of spotted mining are recent

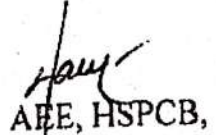
It is therefore submitted that some more time to visit more areas is required and more inspections have to be conducted in the Kalka-Pinjore Belt. The DLTF is planning more inspections in the offings and thus it is requested that four to six weeks time be given so that a comprehensive report on the status of illegal mining and actions taken thereof can be submitted.

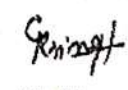



Addl. DFO,
Pinjore


ACP,
Pkl


Tensidar,
Kalka


AEE, HSPCB,
Pkl


AME,
Pkl

Endst. No. DMG (W) Inspection/

Date: 27.09.2019

A copy is forwarded to the following for information and necessary action:

Sh. Suresh Kumar, ABH, Panipat.

Sh. Anil Kumar, MC, Panipat.

Sh. Bhupinder Singh, MC, Ambala.

State Mining Engineer
for Director General, Mines and Geology
Bikaner

Endst. No. DMG (W) Inspection/3113

Date: 27.09.2019

A copy is forwarded to the following for information and necessary action:

Deputy Commissioner Panipat and request that in case he consider necessary may depute other members from the team with each of the team in case finds necessary.

Additional Deputy Commissioner cum Secretary BTA Panipat.

State Mining Engineer
for Director General, Mines and Geology
Bikaner

Order

Subject: O.A. No. 668 of 2018 titled as surrender singh v/s state of Haryana- regarding

The Hon'ble NGT in above said matter had directed the Divisional Commissioner Ambala Division to give report along with action taken along with mining in the District Panchkula. The Deputy Commissioner, Panchkula Level Task Force, Panchkula to curb illegal mining in the district Pantho suspected along with got of some of area prone to illegal mining in district Pantho suspected along with verification of the stocks lying in the stone crushers/ screening plants. To ensure thorough and proper checking all area vulnerable / prone to illegal mining in the district and to verify the stocks lying in stone crusher and screening plants the Deputy Commissioner Ambala sought to constitute a team. A Joint Deputy Commissioner cum Secretary RTI has been deputed to work in the purpose of co-ordination and ensure compliance of the orders of the Hon'ble NGT.

2. In view of above team as per following shall inspect the area of district Panchkula and give report within 4 days along with action taken and/or action necessary to check any possible illegal mining / transportation of mineral material which is checked / curbed.

Sr No.	Team members	Area and crushers/ screening plants to be checked / inspected
1	I. Sh. Sanjay Simberwal, ABE, Panchkula II. Sh. Sunil Kumar Assistant Yamunanagar	Panikera and Majra Block
2	I. Sh. Bhupinder Singh M.O. Yamunanagar II. Sh. A.K. Chhabra M.O. Yamunanagar	Haripur and Lohana
3	I. Sh. Rajendra Kumar M.O. Yamunanagar II. Sh. Anil Kumar, M.O. Yamunanagar	Haripur and Lohana

3. The team shall ensure that the area inspected shall be photographed, take GPS readings including that of stocks verification along with a note on the as well as processed mineral/material of stone crushers / Screening Plants. The teams may take assistance of the other staff / vehicle, within the district Panchkula and out from the field office under their jurisdiction.

(Amitabh Singh Bhilain, IPS)
Director General,
Department of Mines & Geology,
Haryana

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दिनांक 17.09.2019 को शाम 4:30 बजे श्री मुकेश कुमार आहुजा, भा0प्र0से0, उपायुक्त एवं अध्यक्ष जिला स्तरीय टास्क फोर्स कमेटी (खनन) पंचकुला की अध्यक्षता में सम्पन्न हुई बैठक की कार्यवाही।

बैठक में निम्नलिखित सदस्य एवं अधिकारीगण उपस्थित हुए:-

- 1 श्रीमती मनिता मलिक, एच0सी0एस0, अतिरिक्त उपायुक्त, पंचकुला।
- 2 श्री नवीन कुमार आहुजा, एच0सी0एस0, नगराधीश पंचकुला।
- 3 श्री राजेश गुलिया, सहायक पुलिस आयुक्त, कालका।
- 4 जिला विकास एवं पंचायत अधिकारी, पंचकुला।
- 5 श्री विरेन्द्र गिल, तहसीलदार पंचकुला।
- 6 श्री संजय सिम्ब्रवाल, सहायक खनन अभियन्ता, पंचकुला।
- 7 श्री रविन्द्र कुमार, आबकारी एवं कराधान अधिकारी, पंचकुला।
- 8 श्री नरेश, सहायक पर्यावरण अभियन्ता, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड पंचकुला।
- 9 जिला सूचना एवं जनसम्पर्क अधिकारी, पंचकुला।

सर्वप्रथम बैठक में उपस्थित सभी सदस्यों/अधिकारियों का स्वागत किया गया व खनन अधिकारी को अवैध खनन को रोकने बारे की गई कार्यवाही बारे पूछा गया। खनन अधिकारी ने बताया कि जिला पंचकुला में अवैध खनन बारे वर्ष 2018 में कुल 247 वाहनो को पकड़ा गया जिस पर मु0 53,67,000/- रु0 जुर्माना सरकारी खजाने में भरवाए गए और 33 FIR बाबत अवैध खनन दर्ज करवाई गई तथा वर्ष 2019 में अब तक 171 वाहनो को पकड़ा गया तथा मु0 30,60,500/- रु0 जुर्माना के तौर पर सरकारी खजाने में भरवाए गए और 45 FIR दर्ज करवाई गई। माह जुलाई, अगस्त व सितम्बर में अब तक कुल 41 वाहनो को पकड़ा गया है जो अभी तक संबंधित थानो में बंद खड़े है। खनन अधिकारी द्वारा बताया गया कि सचिव, क्षेत्रीय परिवहन प्राधिकरण, पंचकुला को पत्र लिखकर बंद खड़े कुछ वाहनो के मालिको के बारे पता करने उपरान्त जुर्माना राशि भरने हेतु नोटिस जारी किए जा चुके है। बाकी वाहनो के पंजीकृत मालिक का नाम-पता बताने बारे उपमण्डल अधिकारी (ना0) कालका व उपमण्डल अधिकारी (ना0) पंचकुला को पत्र लिखे जा चुके है, जैसे ही रिपोर्ट प्राप्त होती है तो संबंधित वाहन मालिको को नोटिस जारी कर दिए जाएंगे। इस पर सम्बन्धित अधिकारियों को निर्देश दिये गये कि अवैध खनन में बन्द खड़े वाहनो के मालिकों का पता खनन अधिकारी को तुरन्त उपलब्ध करवाना सुनिश्चित करें तथा खनन अधिकारी को भी निर्देश दिये गये कि सम्बन्धित अधिकारियों से तालमेल करके उक्त वाहन मालिकों का पता करके नियमानुसार कार्यवाही अमल में लाएं।

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खनन अधिकारी, पंचकूला को उक्त नोटिसों में जुर्माना राशि का विवरण दर्शाने बारे भी कटा गया। बैठक में खनन अधिकारी, पंचकूला से जुर्माना/वाहन की शोरूम कीमत बारे पूछा गया तो खनन अधिकारी ने बताया क पकड़े गए वाहन की खरीदने के समय की शोरूम कीमत व First Insurance में दर्शाई गई कीमत अनुसार जुर्माना वसूला जाएगा लेकिन इस निर्देश दिए गये कि वाहनो के खरीदने के समय की शोरूम कीमत की बजाय वर्तमान समय में शोरूम कीमत अनुसार जुर्माना वसूल किया जाए। खनन अधिकारी, पंचकूला ने यह भी बताया कि पिछले तीन दिनों से रात के समय स्वयं उनके द्वारा चैकिंग की गई हैं, तथा कोई भी व्यक्ति/वाहन अवैध खनन करते नहीं पाया गया।

बैठक में उपस्थित राजेश गुलिया, सहायक पुलिस आयुक्त, कालका से अब तक दर्ज FIR में गिरफ्तारी आदि की वर्तमान स्थिति अवगत बारे पूछा तो सहायक पुलिस आयुक्त, कालका ने बताया कि अधिकतम FIR में जांच की जा रही है। इस पर सहायक पुलिस आयुक्त, कालका को निर्देश दिये गये कि अवैध खनन में पकड़े गये वाहन व व्यक्तियों पर दर्ज FIR/मुकदमों की नवीनतम स्थिति बारे 15 दिन के अंदर-अंदर रिपोर्ट इस कार्यालय में भिजवाना सुनिश्चित करें।

खनन अधिकारी, पंचकूला को कालका उप-मण्डल क्षेत्र में स्टोन क्वैशर/स्कीनिंग प्लांट पर स्टोक खनिज बारे पूछा तो खनन अधिकारी ने बताया कि खनन विभाग मुख्यालय चण्डीगढ़ के स्टॉफ द्वारा स्टोक की पैमाईस की गई है, जिस पर खनन अधिकारी को उक्त पैमाईस बारे रिपोर्ट उप-आबकारी एवं कराधान, आयुक्त (ब्रिकी) पंचकुला, को भेजने बारे निर्देश दिए गए तथा उप-आबकारी एवं कराधान, आयुक्त (ब्रिकी) पंचकुला को जिला पंचकुला में सभी प्रकार के खनिज की खरीदने व बेचने के दौरान G.S.T की अदायगी बारे जांच करने उपरान्त रिपोर्ट इस कार्यालय में भिजवाने के निर्देश दिए गए।



जिला विकास एवं पंचायत अधिकारी, पंचकूला को निर्देश दिए की पंचायत की भूमि पर अवैध खनन को रोकने हेतु संबंधित सरपंचो व सभी ग्राम सचिव को आदेश जारी करके, किसी भी पंचायती भूमि पर अवैध खनन नहीं होना सुनिश्चित करें।

अंत में बैठक की कार्यवाही उपस्थित सभी सदस्यों व अधिकारियों का धन्यवाद सहित सम्पन्न हुई।


(मुकेश कुमार आहजा, भा0प्रा0से0)
उपायुक्त, पंचकूला।

पू० क्रमांक 18306-21/एम०ए०/एम०सी०-4, दिनांक 30/07/2019
इसकी एक प्रति निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

- 1 उपायुक्त पुलिस, पंचकूला।
- 2 अतिरिक्त उपायुक्त, पंचकूला।
- 3 नगराधीश पंचकूला / उपमण्डल अधिकारी (जा० पंचकूला / कालका)
- 4 सहायक पुलिस आयुक्त, कालका।
- 5 जिला विकास एवं पंचायत अधिकारी, पंचकूला।
- 6 तहसीलदार पंचकूला / कालका / रायपुररानी।
- 7 नायब तहसीलदार, कालका / वरवाला / रायपुररानी / मोरनी।
- 8 खनन अधिकारी, पंचकूला।
- 9 उप-आवकारी एवं कराधान अधिकारी (ट्रिकी), पंचकूला।
- 10 क्षेत्रीय अधिकारी, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड पंचकूला।
- 11 जिला सूचना एवं जनसम्पर्क अधिकारी, पंचकूला।


कृते: उपायुक्त, पंचकूला।


Subject:- Report with regard to illegal mining in Chandimandir, Pinjore and Kalka Belt w.r.t. Original Application No.668 of 2018 title Surinder Singh V/s State of Haryana.

As per the orders of the Deputy Commissioner-cum- Chairman, District level task force committee and the Additional Deputy Commissioner, Panchkula mineral bearing areas of Pinjore-Kalka region of the district, constituted a team comprising of following officers to visit the mining areas and possible areas for illegal mining. The team on 04.10.2019 again visited the areas earlier visited on 17.07.2019 and 19.07.2019.

1. Sh. Sanjay Simberwal, Assistant Mining Engineer, Panchkula.
2. Sh. Naresh Kumar, Assistant Environment Engineer, HSPCB Panchkula.
3. Sh. Surjeet Singh, Kanungo, Kalka (Representative Tehsildar, Kalka).
4. Sh. Joginder Singh, Forester, Pinjore, Panchkula (Representative DFO, Panchkula).
5. Sh. Sanjay Singh, Forester, Pinjore, Panchkula (Representative DFO, Panchkula).

Police Force from the concerned Police Station were also taken during visit.

On dated 04.10.2019, areas of village Paploha, Kiratpur, Bar Godam, Khudabaksh Behnoi, Khokhra Bar, Nawanagar, Gorakhnath, Lehraundi, Karanpur, Charnia and Burikotia were visited by the team.




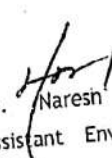
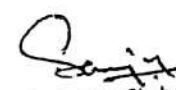
During inspection, the team first visited mineral bearing areas of village Paploha and Kiratpur where no any signs of illegal/ Legal mining were seen and there were no track n trails of movement of any vehicle in the riverbed area of these villages. Thereafter the team headed towards Bar-Godam Stone Crusher Zone area and found one troller loaded with an excavator machine on a pit in front of Jai Maa Durga Washing and Screening Plant. Theses vehicle were involved in illegal mining as there were clear fresh track marks also of the excavator and troller and they were planning to running away from the pit site after getting very short information from some illegal source. The Troller and the vehicle both were seized in Police Station Pinjore by the team with the help of Police.

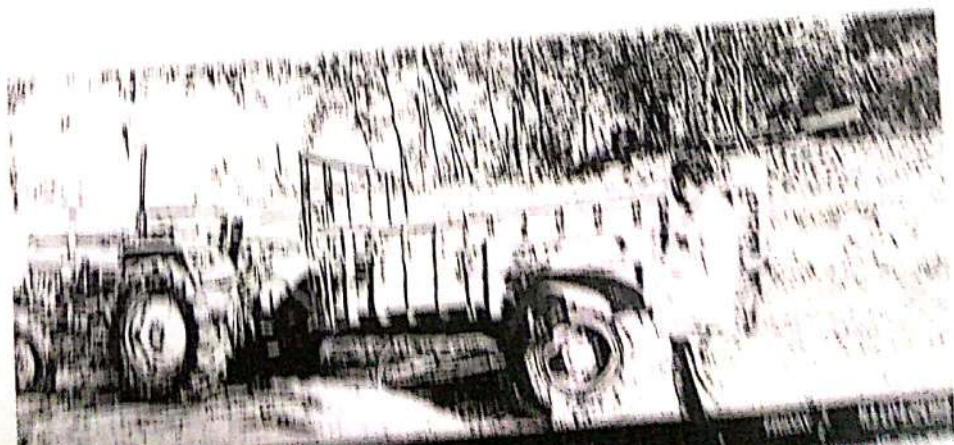
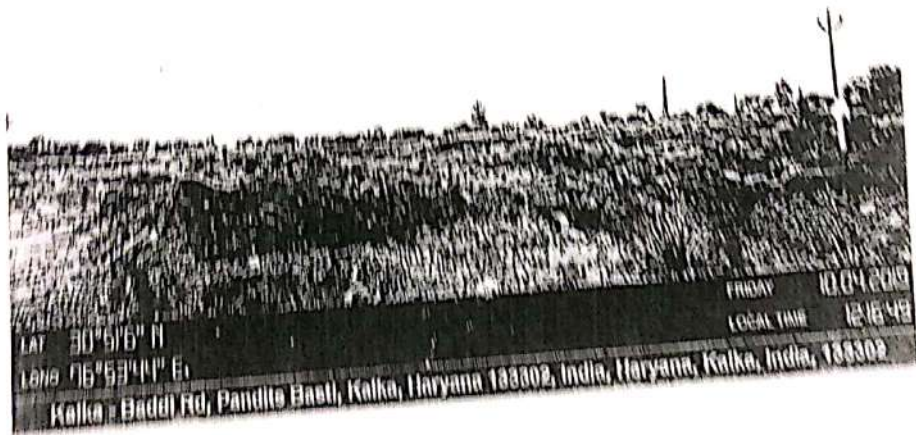
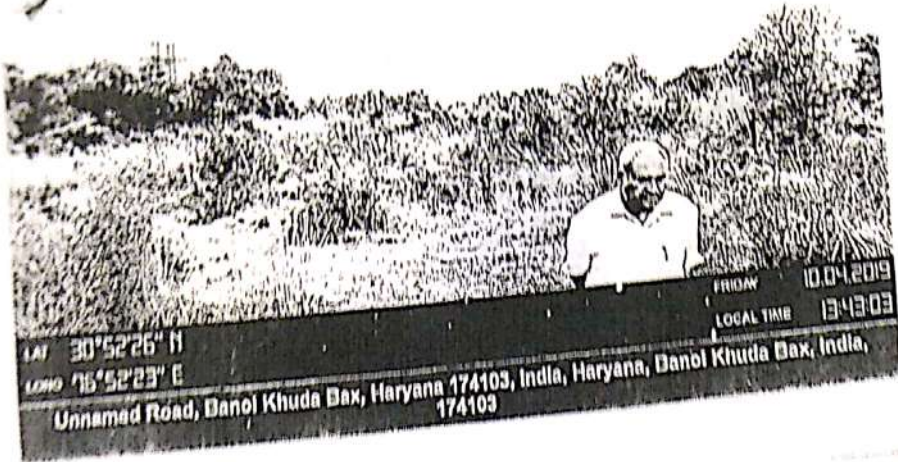
There after areas of village Khudabaksh Behnoi, Karanpur, Khokhra Bar, Nawanagar, Gorakhnath, Lehraundi, Karanpur and Charnia were visited where neither illegal mining nor any traces of illegal mining and tracks of tractor trolley were observed. The photographs were taken of site mentioned above.

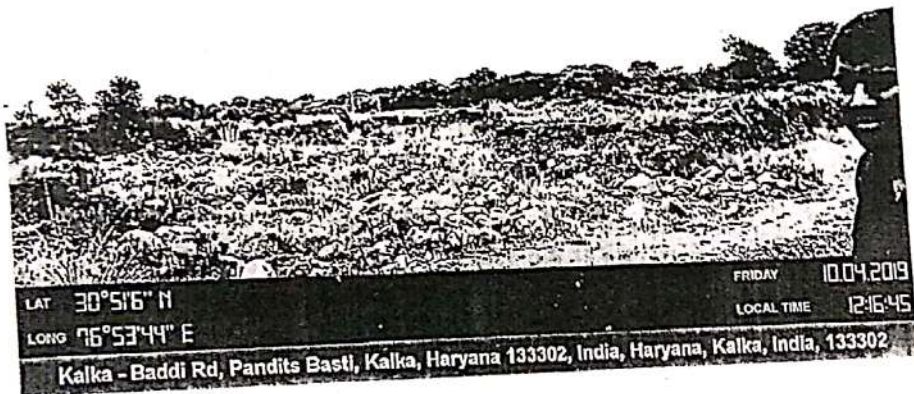
Thereafter area of village Burujkotian was visited. During visit the team caught one Tractor trolly full of illegally extracted stone from River Ghaggar near Ganga Stone Crusher and while taking same to Police Post Amravati with HC Sh. Narender Kumar (deputed by Chonki

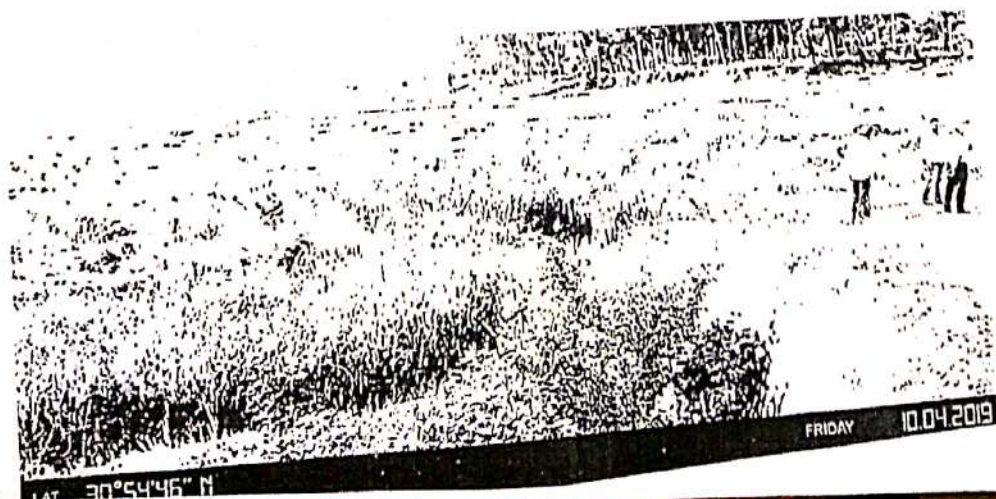
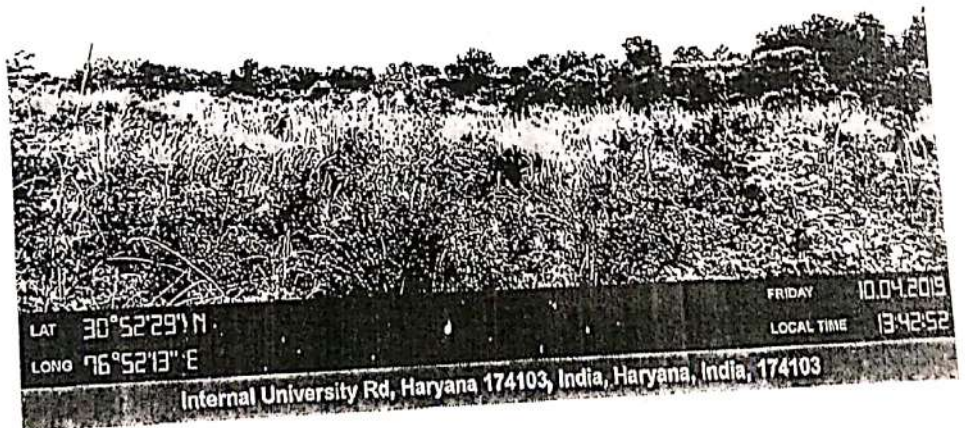
After information), few people snatched the vehicle from the custody of the team there
a complaint for FIR was given in Police Post, Amrawati.

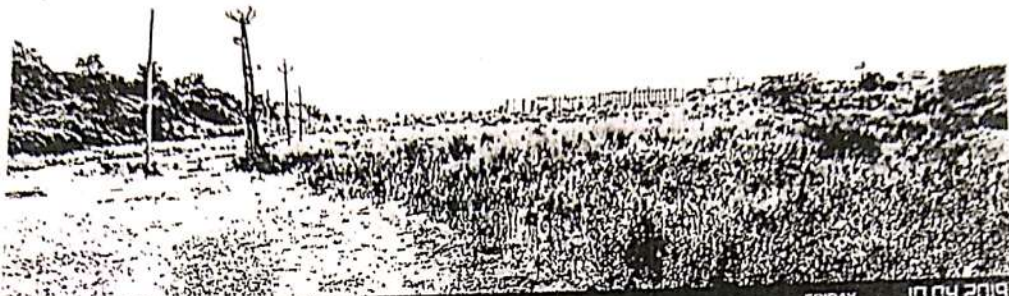
Except these two cases, rest of the areas in Kalka region, no illegal mining is observed. It
is evident that the illegal mining has reduced many fold in the area due to implementation of the
orders dated 23.04.2019 of the National Green Tribunal.

 Sanjay Simberwal, Panchkula (Representative Panchkula).	 Singh, Sh. Joginder Pinjore, Forester, Panchkula DFO, (Representative Panchkula).	 Singh, Sh. Surjeet Pinjore, Kanungo, (Representative DFO, Tehsildar, Kalka).	 Sh. Naresh Kumar, Assistant Environment Engineer, Panchkula.	 Sh. Sanjay Simberwal, Assistant Mining Engineer, Panchkula
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LAT 30°52'41" N FRIDAY 10.04.2019
LONG 76°53'10" E LOCAL TIME 13:14:54
Unnamed Road, Pandits Basti, Banoi Khuda Bax, Haryana 133302, India, Haryana, Banoi Khuda Bax, India, 133302



LAT 30°52'43" N FRIDAY 10.04.2019
LONG 76°53'9" E LOCAL TIME 13:19:28
Unnamed Road, Pandits Basti, Banoi Khuda Bax, Haryana 133302, India, Haryana, Banoi Khuda Bax, India, 133302

From

Deputy Commissioner,
Panchkula.

To

Divisional Commissioner,
Ambala Division, Ambala.

Memo No. 18891 /MA/MC-IV, Dated 19/10/19

Subject :- **OA No. 668/2018 titled as Surinder Singh versus State of Haryana.**

Reference to you office memo no. KC/DA/5285, dated 17.10.2019.

In compliance of order dated 23.04.2019 by Hon'ble NGT and in pursuance of directions/issues framed in meeting held on 12.07.2019, the actions against activities illegal mining have been taken and report thereupon was sent vide memo no. 8733/MA/MC, dated 12.10.2019.

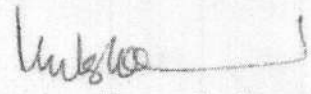
The District Level Task Force has conducted meetings at different intervals and vehicles engaged in activities of illegal mining have been impounded. The cases have been registered. In addition, checking of areas/pockets prone to illegal mining have been conducted. The result of efforts made, is summarised as:-

1. The 46 nos. of vehicles have been impounded since 12.07.2019. The penalty has been calculated to be imposed @ 50% of show room cost of vehicle in addition to royalty and mineral cost.

As a result, None has come forward for compounding and procedure for recovery as arrears of land revenue has been adopted.

2. The 7 nos. of FIR's have been got registered.

In the nutshell, the activity of illegal mining has decreased considerably and report of DLTF covering the 11 nos. of issues framed from page no. 1 to 11 along with annexures is enclosed herewith.


Deputy Commissioner,
Panchkula.

Endst.No. /MA/MC-IV, Dated

A copy is forwarded to Member Secretary, Haryana State Pollution Control Board, Panchkula (Nodal Agency), SCO No.116, 1st Floor, Sector-25, Panchkula for information and necessary action.

Deputy Commissioner,
Panchkula.

Subject:- Report with regard to illegal mining in Chandimandir, Pinjore and Kalka Belt w.r.t. Original Application No.668 of 2018 title Surinder Singh V/s State of Haryana.

In present matter, Sh. Surender Singh filed OA No. 668 of 2018 before the Hon'ble National Green Tribunal, Principal Bench, and New Delhi alleging illegal mining in areas of Pinjore Belt, Chandimandir and Kalka. The Hon'ble NGT after not considering earlier two reports, now had directed to take further action in the light of orders dated 05.04.2019 under the supervision of Divisional Commissioner of Ambala and representative of Central Pollution Control Board and State Pollution Control Board.

Background of the case

One Sh. Surender Singh send a letter to Hon'ble National Green Tribunal, Principal Bench, New Delhi, (which was converted into an OA No. 668 of 2018) alleging illegal mining in riverbed in areas of Pinjore Belt, Chandimandir and Kalka. The Hon'ble NGT vide order dated 23.10.2018 directed the District Magistrate Panchkula to look into the matter and take appropriate action in accordance with law, in light of Judgment of the Tribunal on the subject of sand mining dated 04.09.2018 in Original Application No. 173/2018 - Sudarsan Das Vs. State of West Bengal & Others and dated 13.09.2018 in Original Application No. 186/2016- Satendra Pandey Vs. Ministry of Environment, Forest and Climate Change and to report to this Hon'ble Tribunal.

First report was filed by Sh. Mukul Kumar the then Deputy Commissioner, Panchkula on 04.02.2019 which was not found appropriate. Then on further direction of Hon'ble National Green Tribunal, a second report was to be filed by a committee of CPCB, SPCB and District Magistrate, Panchkula to give a fresh proper report. The committee submitted second report on 14.03.2019 and the same was also not found appropriate.

Vide orders dated 23.04.2019, it was also directed that the compensation has not only to include the cost of mined material or royalty but must have element of deterrence so as to recover cost of net present value for environment value (NPV) of environmental services forgone forever and the cost of restoration. It has also been laid down that the vehicles involved must be confiscated and released only after recovery of at least 50% of the showroom value of such vehicle as per order dated 05.04.2019 in OA no. 360/2015, NGT Bar association V/s Virender Singh (State of Gujrat) and connected matters.

It was also directed that further action be now taken in the light of orders dated 05.04.2019 of the Hon'ble National Green Tribunal under the supervision of the Divisional Commissioner of the area, representatives of CPCB and SPCB.

Overview of the District Panchkula;

Panchkula district of Haryana is located in northern part of Haryana State and lies between 30°26': 30°55' North latitudes and 76°46': 77°10' East longitudes. Total geographical area of the district is 898 sq. km. in which there are 264 Villages, 2 tehsils and 4 sub-tehsils. Panchkula District is divided into two tehsils and four Development blocks viz. Pinjore, Barwala, Raipur Rani and Morni. Himachal Pradesh bound the district, in North in the east by Ambala district of Haryana, in west by State of Punjab, in south again by Ambala districts of the State of Haryana.

The important river/ stream of district are Ghaggar, Tangri, Begna and Sirsa river etc situated in the foothills of Shivalik Hills . The minor mineral deposits such as Boulder, Gravel and Sand finding use as construction material are found in the river bed areas as well as areas outside riverbed. The rivers flowing in various parts of the Panchkula district are seasonal rivers, though some water do flow during non rainy season but the rivers mainly gets water during rainy season and huge quantity of Boulder, Gravel and Sand is brought due to fluvial action. The flood plains areas where river is not flowing also have deposits of Boulder, Gravel and Sand.

Mining Activities in the District

Mineral Concession for excavation of minor minerals are granted as per the provisions of the Haryana Minor Mineral Concession, Stocking and Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012(the State Rules,2012) framed by the State Government in exercise of powers conferred under section 15 and 23C of the Mines and Minerals (D&R) Act, 1957.

In district Panchkula, 18 areas having total area of 499.04 hectares have been identified for undertaking mining after leaving huge areas within riverbed being restricted due to various reasons including the areas falling on the upstream and down steam of the bridges.

The Mineral concessions are granted through complete bidding process and subject to condition, that mining will be undertaken only after having required Environmental clearance as required under EIA notification dated 14.09.2006 of the MoEF CC Gol. It is further pointed out that the mining areas had been selected due consideration of all related factors in the interest of sustainable development and the provisions of notification dated 15.01.2016 of MoEF & CC, Gol and the Sustainable Sand Mining Guidelines, 2016. As per requirement of notification that 15.01.2016 District Survey Report in respect of district Panchkula has been prepared and duly approved.

Mineral Concessions

Out of these total of 18 mining sites selected for mining, till now 13 mining units have been granted on mining contracts. Out of which only 6 mining units started their mining operation after obtaining Environment Clearance from competent authority and CTO of the HSPCB. However, 03 of the mining units/block namely Gorakhnath, Kiratpur and Natwal stopped their mining operations w.e.f. 01.12.2018, 06.11.2018 & 15.02.2019 respectively and are seeking to surrender the contracts on various grounds, the applications are under consideration of competent authority. However the factual position is that the mining operation in these 03 mining units namely Gorakhnath, Natwal and Kiratpur are closed since their submission of application of surrender.

The rest of the three operational mines had been working; however, the operation w.e.f. 01.07.2019 was lying closed, as no mining is permissible during rainy season. The production undertaken by the above mines since grant of mines/ date these come in operation are as under:

Sr.No	Name of Mine	Areas of Mine	Approved annual Production under EC (MT)	Actual production (MT)		
				2016-17	2017-18	2018-19
1	Charnia Block	30.55	1400000	Nil due to not operation	Nil due to not operation	783000
2	Karanpur Block	17.05	360000	Nil due to not operation	Nil due to not operation	
3	Kiratpur Block	13.40	603000	230804	514250	252000
4	Gorakhnath Block	12.94	582300	217352	498750	278300

5	Natwal Block	48.18	1450000	Nil due to not operation	to in	Nil due to not operation	72100
6	Gobindpur Block	28.40	1278000	Nil due to not operation	to in	559080	891700
Total		50.52					

In district Panchkula the BGS excavated is mainly used by the screening plants / crushers for processing before the crushed/ finished material is sold to consumers for construction activities. It is worth pointing out here that some of the stone crushers / screening plants are also procuring mineral from the adjoining state of Himachal Pradesh and Punjab and mines situated in Ambala District of Haryana.

Illegal Mining and checking

The Office of District Mining Officer department of Mines & Geology, Haryana and the members of District Level Task Forces Committee takes various legal actions under the above said rules against persons involved in illegal mining without valid mineral concession license.

Further, in order to monitor/check the incidence of illegal mining, the State Government of Haryana has constituted the District Level Task Forces Committee. The District Level Task Force (DLTF) headed by respective Deputy Commissioner takes legal action against such persons indulging in illegal/unauthorized mining. The officers of the other departments such as Forests, Transport, Pollution Control Board, Police and Revenue also inspect the mining areas to check illegal mining at sites and check vehicles mineral transporting minerals.

At present checking of illegal mining is being done by mining department, District Task Force Committee, Regional Transport Authority, Police, Forest Department independently as well as jointly. Where ever any case of illegal mining was found, strict action is being/has been taken and criminal cases are also registered against the person involved as per provisions of the State Rules, 2012.

To comply with the directions of NGT, a review meeting was held and also directions given in meeting held under chairmanship Divisional Commissioner, Ambala on date 12.07.2019. During this meeting it was directed to submit the detailed report inter alia on the following points relating to illegal mining in Pinjore, Chandimandir and Kalka

areas of district Panchkula where response by concerned departments have been given as under;

Sr. No.	Points	Response
i)	Detail of the cases of illegal mining detected within and outside leased mining areas alongwith status of action taken thereof against the violators.	<p>No illegal mining has been detected within mining lease area. With regards to illegal mining in outside mining lease area, 396 vehicles have been impounded from 01.01.2018 to 12.07.2019, Rs. 8837000/- is recovered as fine from above vehicles and further 72 FIRs are being lodged against people involved in illegal mining. After 12.07.2019 up till 14.10.2019 a total 47 vehicles have been seized in concerned Police Station in compliance of the orders dated 23.04.2019 of Hon'ble NGT and total 7 FIRs have also been lodge.</p> <p>The areas where these cases were found are Paploha, Kiratpur, Charnia, Khuda Bax Banoi, Karanpur, Burj Kotian, etc.</p>
ii)	Detail of cases of violation of conditions of mining license detected within leased mining areas and action taken thereof	No major violation of conditions of mining contract detected within leased mining areas. Only some minor violation have been found like installation of weighbridge, erection of pillars, late payment of installment etc. Whenever any violation is being detected in any mining contract, action as per chapter 11 of State rule 2012 is initiated.
iii)	Detail of cases of impounding the vehicles and seizure of mined material alongwith detail of violations, fine recovered, FIR	There are total of 396 vehicles impounded from 01.01.2018 to 12.07.2019, Rs. 8837000/- is recovered as fine from above

<p>lodged and prosecution action (if any) against the violators</p>	<p>vehicles and further 72 FIRs are being lodged against people involved in illegal mining. After 12.07.2019 up till 14.10.2019, a total 47 vehicles have been seized in concerned Police Station in compliance of the orders dated 23.04.2019 of Hon'ble NGT and total 7 FIRs have also been lodged (The details of cases has been attached at Annexure "A"). As per NGT directions fine equal to 50 % of Showroom value of vehicle has been calculated to be recovered alongwith with royalty and price of mineral. No person involved has come forward for compounding of penalty of impounded vehicle till date. So all 46 vehicles are in police custody.</p>
<p>iv) Compliance status regarding confiscation of vehicles and recovery of atleast 50% cost of the showroom value of such vehicles involved for illegal mining activity, as per order dated 23.04.2019 in OA No. 668 of 2018.</p>	<p>In compliance of the orders dated 23.04.2019 of Hon'ble NGT, now 50% of Vehicle Showroom Price will also be recovered alongwith Royalty, price of mineral and fine as is being recovered under rule 104 of "The Haryana Minor Mineral Concession, Stocking & Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012" w.e.f. 12.07.2019. No person involved has come forward for compounding of penalty of impounded vehicle till date. So all 47 vehicles are in police custody. For recovery of this amount (fine, royalty and price of mineral) due procedure by is being followed to recover the amount as arrears of land revenue.</p>
<p>v) The detailed report regarding illegal mining in the forest area in Pinjore belt, Chandimandir. Kalka of District</p>	<p>The Divisional Forest Officer, Panchkula has stated that there is no illegal mining in any of the areas controlled by the Forest</p>

<p>Panchkula alongwith detail of action taken against the violators if any.</p>	<p>department, Panchkula. He is frequently checking areas belonging to Forest department. In case any case of illegal mining is detected then action is taken as per rules. In case any damage is done by any person in areas which come under Section 4 of PLPA 1900 Act, then that is recovered from the person and if required case is filed in environmental court. As per the report four notices have issued against the violators.</p>
<p>vi) The detailed report regarding illegal mining in the river Ghaggar and Canals in Pinjore belt, Chandimandir, Kalka of District Panchkula alongwith detail of action taken against the violators if any.</p>	<p>The main areas of where cases of illegal mining have been found are Charnia, Kiratpur, Paploha, Khuda Bax Banoi, Karanpur, Nawa Nagar, Burj Kotian of Kalka Sub Division. Batour, Mouli, Khetparali, Bhood of Panchkukla Sub Division.</p> <p>A total no. of 47 vehicles have been seized and total 7 FIRs have been registered after NGTs order dated 23.04.2019. The details of cases has been attached at Annexure "A".</p> <p>The penalty i.e. 50 % of the Showroom price of the vehicle has been calculated to be recovered from violators. No one has come forward for compounding of this offence and pay the penalty. So all vehicles have been impounded and are in police custody. Due process is being followed for recovery of this penalty.</p> <p>Frequent checking by teams of mining department, Forest department, Police department, Regional Transport Authority is being done on regular basis. Regular</p>

		checking and imposition of penalty equivalent to 50 % of cost of vehicles has worked as a major deterrent force and the activity of the illegal mining has been considerably decreased.
vii)	Status of compliance of Sustainable Sand Mining Management Guidelines, 2016 issued by MoEF & CC as per order of NGT in OA No. 360 of 2015, copy of said guidelines has been provided to the ADC, Panchkula during the course of meeting. However, the most relevant part of the guidelines regarding general approach to sustainable sand and gravel mining, Monitoring system for sustainable sand mining and Standard environmental conditions for sand mining are attached as Annexure-F,G,H respectively.	Sustainable Sand Mining Management Guidelines, 2016 issued by MoEF & CC as per order of NGT in OA No. 360 of 2015 is complied with. In compliance of Sustainable Sand Mining Guidelines, conditions of grant of contract and conditions of Environmental Clearance all the mining units in the district remain inoperative i.e. from 01.07.2019 to 15.09.2019. Further in compliance of Sustainable Sand Mining Management Guidelines, 2016, District Survey Report have also been prepared and is in public domain.
viii)	The status regarding action taken with regard to the mine lease holders, who have surrendered the licenses/lease. Whether mining activities are going on the surrendered lease area?	Contractors of mining contract areas of Gorakhnath, Kiratpur block and Natwal submitted their surrender application before higher authority. The surrender application of Gorakhnath block has been rejected by the Director General Mines and Geology, Haryana and application of surrender of mining contract of Kiratpur block and Natwal is still pending with the department. Further, During visit of the District Level Task Force Committee, mining in any of the above block is not under operation.
ix)	The status regarding demarcation of	In compliance of sustainable sand mining

<p>the leased mining areas with pillars in Pinjore belt. Chandimandir, Kalka of District Panchkula</p>	<p>policy, conditions of grant of contract and conditions of Environmental Clearance all mining units in the district remain inoperative i.e. from 01.07.2019 to 15.09.2019. Now all the contractor firms have been directed not to start mining operation till such time pillars are being erected with the help of revenue authority after rainy season. The Mining Operations have not yet resumed in any of mine of district Panchkula.</p>
<p>X The status regarding grant of consent to operate alongwith compliance of conditions of consent to operate granted to the mine lease holder under Water Act. 1974 and Air Act, 1981.</p>	<p>As per RO, HSPCB, the contractor firms of mining were/are complying the conditions of consent to operate granted to them.</p>
<p>xi) The District Level Task Force will also submit status report regarding illegal mining in Pinjore belt, Chandimandir. Kalka of District Panchkula after conducting the fresh inspection within and outside leased mining areas including surrendered mines areas alongwith status of compliance of conditions of Environmental Clearance granted under EIA Notification dated 14.09.2006 as amended from time to time.</p>	<p>DLTFC is continuously reviewing the status of illegal mining. In review meeting held on 15.07.2019 specific team comprising of ADC Panchkula, DFO Panchkula, ACP Panchkula, Tehsildar Kalka, Naib-Tehsildar Kalka, AEE HSPCB Panchkula, AME Panchkula and concerned Patwari was directed to visit the Pinjore-Kalka area to check status of illegal mining. The team visited the Kalka-Pinjore belt on 17.07.2019 and 19.07.2019 and submitted its report. The detailed report has been attached at Annexure "B". This team inspected both outside leased mining areas including surrendered mines areas. It was found out that the operation in leased mining areas was closed. In other areas which have been surrendered, no mining activities was</p>

found. However at village Karanpur a pocklane machine was found parked and there were signs of fresh excavation. This machine was impounded in PS Chandimandir.

Thereafter again on 04.10.2019 DLTF got checked the entire area by a team consisting of the officers/officials of mining department, revenue department, pollution department, forest department. This team visited areas of Paploha, Kiratpur, Bar Godam, Khudabaksh Behnoi, Khokhra Bar, Nawanagar, Gorakhnath, Lehrondi, Karanpur, Charnia and Burj Kotian. In most of the areas there were no traces of illegal mining except two cases. One excavator with troller was found involved in illegal mining in Bar Godam. The same was impounded at police station Pinjore. The other vehicle (tractor) was found out at Burj Kotian which ran away from the site, so an FIR has been registered in Amrawati Police post. Due action has been taken in both cases. The detailed report has been attached at Annexure "c".

Apart from this various departments have been directed to visit and give report regarding illegal mining. Frequent checking is being done by all concerned departments and the status report submitted by them is being reviewed by DLTF on regular basis. In nutshell, it can be said that activity of illegal mining in district Panchkula is under control and there is considerable decrease in cases of illegal mining because of regular checking and the imposition of the penalty as

discussed above.

To stop illegal mining regular review meetings are being taken by DLTF. Regular inspections are being got done by DLTF through a special team. Apart from this frequent checking is done by Mining Department, Forest department, RTA department, Development & Panchayat department, Revenue department, Police department, Haryana State Pollution Control Board department jointly as well as independently. A total no. of 47 vehicles have been impounded and total 7 no. of the FIRs have been registered since 12.07.2019. The penalty i.e. 50 % of the Showroom price of the vehicle has been calculated for imposition on the violators. No one has come forward for compounding of the offence and pay the penalty so calculated. All impounded vehicles are in police custody. Due process is being followed for recovery of this penalty as arrear of land revenue. The activity of the illegal mining can be said to be under control and decreased considerably. The momentum of the regular checking would be maintain followed by the reports there upon.

[Signature]
AME
Panchkula
[Signature]
R.O., Pollution
Panchkula
[Signature]
DFO
Panchkula
[Signature]
RTA-Cum-ADC
Panchkula
(Addl. DFO
on behalf of
DFO)

[Signature]
DCP
Panchkula
[Signature]
Deputy Commissioner
Panchkula
19/1/14

Annexure- A

S.N	Registration no.	Vehicle	Police Station/Chow ki	Impound Date	Location
1	Swraj 735, Eng-39.1340/GN004689	Tractor Trolley	अमरावती	06.07.2019	बुर्जकोटिया
2	Swraj 735FF. Eng-OYTG30705058884	Tractor Trolley	अमरावती	18.07.2019	बुर्जकोटिया
3	Poclane Modal R 210-7, Eng-N601005072	Poclane	पिन्जौर	19.07.2019	करणपुर
4	Tipper. HR68B-9353	Tipper	वण्डीमंदिर	21.07.2019	रत्तोवाली नदी
5	Tipper. HR45C-5009	Tipper	वण्डीमंदिर	21.07.2019	रत्तोवाली नदी
6	Swraj 855FE, Engine - 47.5004/SWM14354	Tractor Trolley	रायपुर रानी	22.07.2019	भूड नदी
7	Truck No HR68B-0520	Tipper	RTA office Pkl	28.07.2019	रोड कोट
8	Truck No HR68B-2121	Tipper	रायपुर रानी	29.07.2019	खेतपुराली नदी
9	Tractor Trolley - Engine 39.1340/HA000478	Tractor Trolley	Traffic Thana	28.07.2019	घघर नदी बुर्जकोटिया
10	Truck No HR68B-8031	Tipper	पिन्जौर	28.07.2019	चरणीया रोड
11	Poclane Sr No. 2001-13418	Poclane	पिन्जौर	29.07.2019	रडू नदी
12	Truck No PB11ZN(T) 6719	Tipper	पिन्जौर	29.07.2019	रडू नदी
13	Tipper HR68B 8349	Tipper	पिन्जौर	30.07.2019	मानकपुर नानकचन्द नदी
14	Truck No HR37D-0035	Tipper	पिन्जौर	30.07.2019	मानकपुर नानकचन्द नदी
15	JCB Eng-H00200688	JCB	पिन्जौर	30.07.2019	मानकपुर नानकचन्द नदी
16	Tractor Trolley HR49D-7417	Tractor Trolley	मड्डावाला	31.07.2019	नवां नगर नदी
17	Truck HP03D-2660	Tipper	वण्डीमंदिर	01.08.2019	रत्तोवाली
18	Tipper HR68B-8529	Tipper	Traffic Thana Chandimandir	03.08.2019	आर्न रोड बुर्जकोटिया
19	Tipper HR56A-1508	Tipper	Traffic Thana Chandimandir	03.08.2019	आर्न राड बुर्जकोटिया
20	Tractor Trolley	Tractor	Barwala	04.08.2019	आर्न रोड

	Eng-NHH2TBE1092	Trolley				बरवाला
21	Tractor Eng-39.1340/SKM05595	Trolley	Tractor Trolley	पिन्जौर	05.08.2019	रडू नदी
22	Truck PB 12K 1602	Tipper		RTA Panchkula	09.08.2019	पंजाब
23	Truck PB 22K 8967	Tipper		RTA Panchkula	09.08.2019	पंजाब
24	JCB E-H00082990	JCB		Barwala	09.08.2019	अलीपुर
25	Poclain P210	Poclane		Barwala	09.08.2019	अलीपुर
26	Tractor Eng-C436001889NN	Trolley	Tractor Trolley	Chandimandir	12.08.2019	आर्न रोड बरवाला
27	Tractor Swaraj 735 FE Eng-39.1331EP0005726	Trolley	Tractor Trolley	Amrawati	21.08.2019	वासंघाटी
28	Tata HR68B-5156	Pickup	Pickup	Tipper	22.08.2019	पंजाब (रामगढ़)
29	JCB No. HR37D-7998	JCB		Chandimandir	24.08.2019	रत्तोवाली
30	Truck HR68B-4177	Tipper		Chandimandir	24.08.2019	आर्न रोड रामगढ़
31	Tractor Swaraj 855 FE Engine-43.5010/SAB04232	Trolley	Tractor Trolley	Barwala	28.08.2019	बतौर नदी
32	Tractor Swaraj 855 FE Engine-47.5004/SWK11412	Trolley	Tractor Trolley	Raipur Rani	28.08.2019	भूड नदी
33	Tractor Sonalika 750 DI Chassi-KZZDF59735653	Trolley	Tractor Trolley	Raipur Rani	28.08.2019	भूड नदी
34	Tractor Swaraj 735 FE HR 49C-4779	Trolley	Tractor Trolley	Madawala	31.08.2019	खोखरा बार
35	T.V.Scooty HR99-5890	HR99-	Scooty	Pinjore	31.08.2019	प्रेमपुरा
36	Tractor Engine-4100EL83F7431F16	Trolley	Tractor Trolley	Pinjore	31.08.2019	प्रेमपुरा
37	Tractor	Trolley	Tractor	Pinjore	04.09.2019	किरतपुर

	Swaraj 735 HR 49C-6980	Trolley				
38	Tractor Teolley Sonalika 735 Engine- 3100FL83AS97927 F3	Tractor Trolley	Pinjore	09.09.2019	खेडा बसाला ऑन रोड	
39	Tractor Trolley Swraj-735FE Engine-39.1351- NL000084S	Tractor Trolley	Maddawala	09.09.2019	नवां नगर	
40	Poplain Tata Hitachi Engine- 131, Sr No S200- 54532	Poclain	Raipur Rani	12.09.2019	रुडकी नदी	
41	Tractor Trolley Swraj 855 FE Engine- 475002SWF06268	Tractor Trolley	Chandimandir	14.09.2019	सैक्टर 28 पंचकुला	
42	Long vehicle Tralla PB 12(T) 1831	Tralla	Amrawati	20.09.2019	टिप्परा ऑन रोड	
43	Truck No. HR68B 5637	Truck	Amrawati	23.09.2019	अमरावती रोड	
44	Tralla No- HP 12B 9465	Tralla	Traffic Thana Pinjore	04.10.2019	बार गोदाम	
45	Poplain Machine No. S210-55299	Poclain	Traffic Thana Pinjore	04.10.2019	बार गोदाम	
46	Swraj 735 FE Tractor Trolley HR 49G 0392	Tractor Trolley	Traffic Thana Surajpur	09.10.2019	चण्डीमंदिर	
47	Truck No. HR68B 2911	Truck	Traffic Thana Chandimandir	14.10.2019	ऑन रोड	

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subject - Report concerning illegal mining in Chandimandir, Pinjore and Kalka Belt with respect to the directions issued in the meeting held on 12.07.2019 under the chairmanship of Worthy Divisional Commissioner, Ambala.

In continuation to the directions given by the Worthy Divisional Commissioner, Ambala in the meeting held on 12.07.2019. Among other things, it was directed that District Level Task Force (henceforth called as DLTF) to conduct inspections in Kalka-Pinjore belt and submit a comprehensive status report on the instances of illegal mining, both within and outside the leased areas. This report has three components - the profile of the Panchkula District from the angle of mining activities, the details and status of regulatory and enforcement activities, and the details of the inspections carried out by the DLTF.

PROFILE OF THE DISTRICT

Panchkula district of Haryana is located in the northern part of Haryana State and lies between 30°26' - 30°55' North latitudes and 76°46' - 77°10' East longitudes. The total geographical area of the district is 898 sq. km. in which there are 264 Villages, 2 tehsils and 4 sub-tehsils. Panchkula District is divided into two tehsils and four Development blocks viz. Pinjore, Barwala, Raipur Rani and Morni. Himachal Pradesh bound the district, in North in the west by Ambala district of Haryana, in the west by the State of Punjab, in the south again by other districts of the State of Haryana.

The important river/ stream of the district are Ghaggar, Tangri, Begna and Sirsa. They are situated in the foothills of Shivalik hills. The minor mineral deposits such as Boulder, Gravel and Sand finding use as construction material are found in the river bed areas as well as inside riverbed. The rivers flowing in various parts of the Panchkula district are seasonal, i.e. no water does flow during the non-rainy season, the rivers mainly get water during the rainy season and huge quantity of Boulder, Gravel and Sand is brought into the channel due to

crucial action. The flood plains areas where the river is not flowing also have deposits of Boulder, Gravel and Sand.

Mining Activities in the District

Mineral Concession for excavation of minor minerals are granted as per the provisions of the Haryana Minor Mineral Concession, Stocking and Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012(the State Rules,2012) framed by the State Government in exercise of powers conferred under section 15 and 23C of the Mines and Minerals (D&R) Act, 1957.

In district Panchkula, 18 areas having a total area of 499.04 hectares have been identified for undertaking mining after leaving huge areas within riverbed being restricted due to various reasons including the areas falling on the upstream and downstream of the bridges.

The Mineral concessions are granted through a complete bidding process and subject to certain conditions, that mining will be undertaken only after having Environmental Clearance as required under EIA notification dated 14.09.2006 of the Ministry of Environment and Forest (MoEF), Government of India. It is further pointed out that the mining areas had been selected due consideration of all related factors in the interest of sustainable development and the provisions of a notification dated 15.01.2016 of MoEF, Government of India, and the Sustainable Sand Mining Guidelines, 2016. As per requirement of the notification that 15.01.2016 District Survey Report in respect of district Panchkula has been prepared and duly approved.

Mineral Concessions

Out of these total of 18 mining sites selected for mining, so far 13 mining units have been granted on mining contracts. Out of which only 6 mining units started their mining

operations after obtaining Environment Clearance from the competent authority and CTO of the HSPCB. However, three of the mining units/block namely Gorakhnath, Kiratpur and Natwal stopped their mining operations w.e.f. 01.12.2018, 06.11.2018 & 15.02.2019 respectively and are seeking to surrender the contracts on various grounds, the applications are under consideration by the the competent authority. However, the factual position is that the mining operation in these 03 mining units namely Gorakhnath, Natwal and Kiratpur is closed since their submission of the applications for surrendring the mining areas.

The rest of the three operational mines had been working; however, the operation for the present w.e.f. 01.07.2019 is lying closed, as no mining is permissible during the rainy season. The operations shall remain closed till 15.09.2019. The production undertaken by the above mines since the grant of mines/ date these come in operation are as under:

In district Panchkula the BGS excavated is mainly used by the screening plants/crushers for processing before the crushed/ finished material is sold to consumers for construction activities. It is worth pointing out here that as per the information provided by the Mining Officer, some of the stone crushers/screening plants are also procuring mineral from the adjoining state of Himachal Pradesh and Punjab and mines situated in Ambala District of Haryana.

REGULATIONS AND ENFORCEMENT

The Assistant Mining Engineer (AME)/ Mining Officer (MO) of the Department of Mines & Geology posted at Panchkula and the staff takes various legal actions under the above said rules against persons involved in illegal mining without valid mineral concession license.

Further, in order to monitor/check the incidence of illegal mining in any part of the State Government of Haryana has constituted the District Level Task Forces under the Chairmanship of respective Deputy Commissioners along with the concerned Superintendents of Police and other Senior Functionaries Divisional Forest Officer, Panchkula, District Transport Officer, Regional Officer, Haryana State Pollution Control Board(HSPCB), Panchkula, AME/MO of Mines and Geology Department are members of District Level Task Force committee .

The District Level Task Force (DLTF) headed by respective Deputy Commissioner takes legal action against such persons indulging in illegal/unauthorized mining. The officers of the other departments such as Forests, Transports, Pollution Control Board, Police and Revenue also inspect the mining areas to check illegal mining at sites and check vehicles transporting minerals.

The Mines and Geology Department ensures that mining by the legal minors is undertaken only within area granted on mineral concession and to ensure that area is well notified to all boundary pillars after proper demarcations are ensured to be in place.

It would be worth pointing out that in the district there is stray cases of theft of mineral from areas not otherwise allocated for mining do come in the notice of department as well as district officers and Police. In all such cases, strict action as per law is being taken.

It is pointed out that the large area in the riverbed are under restriction being near the structures like bridges on various roads, to ensure no illegal mining/ theft of mineral from such areas takes place staff of Mining Department as well as the staff of PWD (B&R) and Irrigation Department is maintaining vigil. Further, in areas under Forest Cover, Forest Officer and staff of Forest Department is maintaining surveillance to ensure no mining in the Forest areas is undertaken. The

Forest department of District Panchkula has not reported any illegal mining in the areas under restrictions.

As the areas outside riverbed and areas under restriction (not allocated for mining) are spread over vast area round the clock checking is being made by the Mining office Panchkula independently and also time to time jointly with Police and other officers of the district administration to curb illegal mining.

Where ever any illegal mining was/is found, due action is being /has been taken and ever criminal cases are also registered against the person involved as per provisions of the State Rules, 2012. The details of cases earlier provided are of only such cases / stray cases of illegal mining or vehicles found to be not having valid bills to show that mineral-laden is/was procured from the legal source

RECENT INSPECTIONS AND OBSERVATIONS THEREOF

In continuation to the directions given by the Worthy Divisional Commissioner, Ambala in the meeting held on 12.07.2019. Among other things, it was directed that District Level Task Force (henceforth called as DLTF) to conduct inspections in Kalka-Pinjore belt and submit a comprehensive status report on the instances of illegal mining, both within and outside the leased areas. This report has three components - the profile of the Panchkula District from the angle of mining activities, the details and status of regulatory and enforcement activities, and the details of the inspections carried out by the DLTF. Worthy Deputy Commissioner-cum-Chairman District Level Task Force Committee, Panchkula, on 15.07.2019 constituted a specific team comprising of following officers to visit the mining areas and possible areas for illegal mining. The team on 17.07.2019 and 19.07.2019 inspected the areas to verify the factual position i.e. the potential areas of mining as suggested by the all concerned during a meeting held on 15.07.2019

1. Tehsildar Kalka and Assistant Mining Engineer, Panchkula division of Pinjore and Kalka

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1. Sh. Uttam Singh, Additional Deputy Commissioner, Panchkula.
2. Sh. Yashpal, Additional Divisional Forest Officer, Pinjore, Panchkula.
3. Sh. Om Parkash, ACP, Panchkula.
4. Sh. Rajesh Punia, Tehsildar and Sh. Rosan Lal, Naib Tehsildar Kalka..
5. Sh. Naresh Kumar, Assistant Environment Engineer, HSPCB Panchkula..
6. Sh. Sanjay Simberwal, Assistant Mining Engineer, Panchkula.
7. Concerned Patwaries of the villages.

On dated 17.07.2019, potential areas of village Khokhra Bar, Nawanagar, Gorakhnata, Lehraundi, Bitna and Burjkotia and on dated 19.07.2019 potential areas of village Basola Basawal, Karanpur, Charania, Paploha, Vasudevapura and one of the new sector 27, Pinjore of "Haryana Sehri Vikas Pradhikaran" (HSVP) were visited by the team.

Inspection dated 17.07.2019:

A team of the officer of the DLTF went on to inspect the areas of Pinjore-Kalka Belt on the following location. The observations thereof are as:

Sarsa Riverbed, Khokhra Bar village: During the inspection, it was found that in the Sarsa River which passes through village Khokhra Bar, some traces of illegal mining and tracks of tractor-trolley were observed. It could not be ascertained whether the marks were fresh or not. The photographs were taken of the site mentioned above.

2. Nawanagar and Gorakhnath Village: No signs of fresh illegal mining could be ascertained but there were signs excavation and that could be of recent past.

3. Laharaundi Village: The areas prone to illegal mining according to the information provided by Mining Officer were visited and no signs of illegal mining were observed. This village needs to be visited again for the remaining areas based on the feedback of Police and locals.

4. Bitna Village: Bitna village is situated on the Shimla Kalka Highway. As per the information provided a patch of the land adjacent to the Highway was excavated illegally. As per the information provided by the Mining Officer, the incident of illegal excavation were found to be undertaken during the night was reported in the month of April 2019 and FIR was also lodged in the concerned police station. During the fresh visit, no illegal mining or fresh signs were found of any illegal mining.

5. Burj Kotian Village: The Ghaggar passes around Burj Kotian Village. There are several crusher plants and screening plants along the bed of the Ghaggar. It was observed that there were traces of illegal mining in the riverbed. The heaps of the stones were raised in the riverbed, probably, for smuggling. Also, the footprints of the tractor/trolley and other vehicles were observed. There has been an incident in the recent past, as reported by the Mining Officer, and appropriate action has been taken.

Inspection dated 19.07.2019

1. Village Basola/Basawal:

The team first visited village Basola/Basawal and near Civil Aviation Institute of Haryana, in report excavation of ordinary clay/Brick earth utilized by the Brick Kiln installed nearby was

observed. In this part of the area though BGS was not found to be existing brick earth / ordinary earth was excavated and it was noticed that two pits outside the river were created. The nearby brick earth owner/s has used the earth over a period either illegally or under the garb of permissions obtained for excavation of brick earth from other parts of the village. The action after verification of ownership of land was initiated so that further course of action against the landowners as well Brick Kiln Owners (BKO). The compensation for environmental damages is also sought to be assessed by the HSPCB and CPCB, as told by the Mining Officer. The signs of illegal mining in the riverbed were not found.

2. Johluwal Village

The next spot to visit by the team was Johluwal but due to the rainy season, no routes were found to visit Sarsa river of village Johluwal and even no imprints of transportation of mineral were observed.

3. Karanpur Village

Thereafter team headed towards Karanpur village and on the way visited two Stone Crushers were also visited where the stock of raw mineral was also observed. At village Karanpur a big portion of land found to be heaving fresh signs of exaction and further a pocklane yellow machine Model R-210-7 (Serial Number- N601005072) was found parked nearby, same was impounded in Chandimadir Traffic Police Station.

4. Charnia and Paploha Villages:

Mining areas of village Charnia and Paploha were also visited, during visit no mining/illegal mining was observed, however, some recent imprints of tracks were seen in these areas. There

remains possibility of mining in this area and it could not be ascertained on the account of the heavy rain in the recent days. The mining area of village Charnia was reported to be working but the operation was closed due to rainy season further, the riverbed of Paploha was reported to be surrender by the contractor firm but under consideration of the Government.

5. Vasudevapura and Bar Godam Villages:

On the basis of inputs provided by Police, Stone Crusher Zone of Bar Godam and village Vasudevapura were also visited at one two points having approximate dimensions of 220x20x3 feet. It was noted that mineral was excavated from agricultural fields. The area in question not being part of the contracted area was used for illegal, the same was not possible without the consent of landowners. It was ordered that assessment of mineral excavated after verification of land ownership and also against the persons to whom said mineral was supplied. As the vehicles/equipment were not found at the site for recovery of the compensation the R^D HSPCB with the help of CPCB may examine the matter for making an assessment of compensation to be recovered from the illegal miners.

6. Sector 27, Pinjore: Then an area in new sector 27, Pinjore of HSVP was also visited, where illegal mining happened in past and as per ACP, Panchkula FIR has also been lodged in Police Station, Pinjore.

7. Basola and Karanpurwas: Two pockets of illegal mining at village Basola and Karanpurwas also examined through imageries on Google Earth and it was found that the ordinary Clay site at Basola was affected from illegal mining by Brick Kilns since 2012 and site of Karanpur was affected since December 2018. These areas needs to be visited again to ascertain the above mentioned claim.


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The above mentioned inspections were carried out on two different dates.

Hence as suggested the Chairman District Level Task Force Committee has decided with the consent of other members of the committee and directed to impose 50% of the showroom value of the vehicle impounded in future, as directed/pointed by the court to make it more deterrent so that illegal theft of mineral be checked completely. Further, the DLTF believes that it needs more time to report on the cases of illegal mining. More time is sought on two grounds. First, the whole of the Kalka-Pinjore belt could not be covered in two inspections and secondly, because of the rainy season, it becomes difficult to ascertain whether the cases of spotted mining are recent or not.

It is therefore submitted that some more time to visit more areas is required and thus more inspections have to be conducted in the Kalka-Pinjore Belt. The DLTF is planning more inspections in the offings and thus it is requested that four to six weeks time be given so that a comprehensive report on the status of illegal mining and actions taken thereof can be submitted.

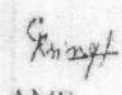

ADC,
PKI


Addl. DFO,
Pinjore


ACP,
PKI


Tehsildar,
Kalka


AEE, HSPCB,
PKI


AME,
PKI

Annexure - C

Subject:- Report with regard to illegal mining in Chandimandir, Pinjore and Kalka Belt w.r.t. Original Application No.668 of 2018 title Surinder Singh V/s State of Haryana.

As per the orders of the Deputy Commissioner-cum- Chairman, District level task force committee and the Additional Deputy Commissioner, Panchkula mineral bearing areas of Pinjore-Kalka region of the district, constituted a team comprising of following officers to visit the mining areas and possible areas for illegal mining. The team on 03.10.2019 again visited the areas earlier visited on 17.07.2019 and 19.07.2019.

1. Sh. Sanjay Simberwal, Assistant Mining Engineer, Panchkula.
2. Sh. Naresh Kumar, Assistant Environment Engineer, HSPCB Panchkula.
3. Sh. Surjeet Singh, Kanungo, Kalka.
4. Sh. Joginder Singh, Forester, Pinjore, Panchkula
5. Sh. Sanjay Singh, Forester, Pinjore, Panchkula

Police Force from the concerned Police Station were also taken during visit.

On dated 03.10.2019, areas of village Paploha, Kiratpur, Bar Godam, Khudabaksh Behnoi, Khokhra Bar, Nawanagar, Gorakhnath, Lehraundi, Karanpur, Charnia and Burjkotia were visited by the team.

During inspection, the team first visited mineral bearing areas of village Paploha and Kiratpur where no any signs of illegal/ Legal mining were seen and there were no track n trails of movement of any vehicle in the riverbed area of these villages. Thereafter the team headed towards Bar-Godam Stone Crusher Zone area and found one troller loaded with a excavator machine. This suspected vehicle was detained and after interrogation of driver and helper of the vehicle and investigation of nearby area it came to knowledge of the team that this vehicle was involved in illegal mining as there were clear fresh track marks of the excavator and troller and they were running away from the area after getting very short information from some illegal source. The Troller and the vehicle both were seized in Police Station Pinjore by the team with the help of Police.

There after areas of village Khudabaksh Behnoi, Karanpur, Khokhra Bar, Nawanagar, Gorakhnath, Lehraundi, Karanpur and Charnia were visited where neither illegal mining nor any traces of illegal mining and tracks of tractor trolley were observed. The photographs were taken of site mentioned above.

Thereafter area of village Burujkotian was visited. During visit the team caught one Tractor trolley full of illegally extracted stone from River Ghaggar near Ganga Stone Crusher and

while taking same to Police Post Amravati with H. Sh. Narender Kumar (deputed by Chonki Incharge after information), few people snatched the vehicle from the custody of the team there after a complaint for FIR was given in Police Post, Amravati.

Except these two cases, rest of the areas in Kalka region, no illegal mining is observed. It is evident that the illegal mining has reduced many fold in the area due to implementation of the orders dated 23.04.2019 of the National Green Tribunal.

JOHN E FORSTER

(NARESH KUMAR)
AEE/HSPCB/PUL

O.K. Kalka

[Signature]

Assistant Mining Engineer
Mines & Geology Department
Panchkula

[Signature]
AEE
PUL



जिला विकास एवं पंचायत अधिकारी,
पंचकूला ।

सेवा में

उपायुक्त, पंचकूला ।

विषय

क्रमांक 2833

/पंचायत/लिपिक, दिनांक 3-09-2019

OA No. 668/2018 titled as Surinder Singh versus State of Haryana.

उपरोक्त विषय पर पर आपके बजटालय के पत्र क्रमांक 15636/एमओएओ/एमओसीओ दिनांक 27.08.2019 के सम्बन्ध में ।

सन्दर्भाधीन पत्र द्वारा शामिल/पंचायत की भूमि से अवैध खनन बारे सूचना चाही गई है ।
इस सम्बन्ध में उल्लेख किया जाता है कि शामिल/पंचायत भूमि से अवैध खनन बारे जिला
पंचकूला के चारों खण्ड अधिकारियों से रिपोर्ट प्राप्त की गई, जो निम्न प्रकार से है:-

खण्ड विकास एवं पंचायत अधिकारी, बरवाला से प्राप्त रिपोर्ट दिनांक 02.09.2019 अनुसार किसी
भी पंचायत की शामिल/पंचायत की भूमि में अवैध खनन नहीं हो रहा है । ग्राम पंचायत बतौड की नदी में
अवैध भाईनिंग होती है, जिस बारे सरपंच द्वारा खनन विभाग व पुलिस विभाग को समय-2 पर अवगत करवा
दिया जाता है ।

खण्ड विकास एवं पंचायत अधिकारी, पिंजौर से प्राप्त रिपोर्ट दिनांक 02.09.2019 अनुसार खनन
विभाग द्वारा अलॉट किये गये गोरखनाथ ब्लॉक वी1 वी2 के अधीन गांव गोरखनाथ खनन नहीं हो रहा है, गांव
लहरोन्ही में पंचायत भूमि नहीं है ये सब प्राईवेट नम्बर है । करणपुर ब्लॉक वी3 में दो माह पूर्व खनन हो रहा था ।
दरनीगा ब्लॉक वी4 के अधीन गांव कारणपुर, जोहलुवाल, चरनीयां, कीरतपुर में फिलहाल खनन नहीं हो रहा ।
कीरतपुर ब्लॉक वी5 वी6 के अधीन गांव कीरतपुर व पपलोहा में दो माह से खनन नहीं हो रहा है । ग्राम पंचायत
पपलोहा में माह 11/2018 में अवैध खनन बारे में सरपंच के माध्यम से शिकायत प्राप्त हुई थी जिस बारे अवैध
खनन रुकवाकर दोषियों के खिलाफ कार्यवाही हेतु जिला भू खनन अधिकारी, पंचकूला को लिख दिया गया था ।
दरमान में, ग्राम पंचायत की शामिल/पंचायत भूमि में अवैध खनन नहीं हो रहा है खण्ड की सभी ग्राम पंचायतों
की अवैध खनन बारे रिपोर्ट शून्य है ।

खण्ड विकास एवं पंचायत अधिकारी, रायपुर रानी से प्राप्त रिपोर्ट दिनांक 30.08.2019 अनुसार
खनन विभाग द्वारा ग्राम पंचायत नटवाल में खनन की साईट अलॉट की गई है, वहां पर खनन का कार्य बन्द है ।
ग्राम पंचायत मोली में रेत का खनन किया जाता है जिस बारे धाना प्रबन्धक रायपुर रानी तथा खनन विभाग को
ब्रायचक कार्यवाही हेतु लिख दिया गया है इसके अतिरिक्त खण्ड की किसी भी पंचायत की भूमि में खनन कार्य
नहीं चल रहा है ।

खण्ड विकास एवं पंचायत अधिकारी, मोरनी से प्राप्त रिपोर्ट दिनांक 02.09.2019 अनुसार खण्ड
मोरनी की सूचना शून्य है ।

खण्ड विकास पंचायत अधिकारियों से प्राप्त रिपोर्ट के आधार पर खण्ड पिंजौर में खनन विभाग
द्वारा खनन हेतु निजी व पंचायत की भूमि को नम्बरों पर साईट अलॉट की गई है । इन अलॉट की गई सभी
साईटों पर खनन का कार्य लगभग दो माह से नहीं हो रहा है । खनन विभाग द्वारा अलॉट की गई साईटों के
अतिरिक्त किसी भी ग्राम पंचायत में अवैध खनन नहीं हो रहा है तथा खण्ड रायपुर रानी में भी खनन विभाग द्वारा
खनन हेतु अलॉट की गई साईट के अतिरिक्त किसी ग्राम पंचायत की भूमि पर खनन का कार्य नहीं हो रहा है ।

खण्ड बरवाला व मोरनी में पंचायत की भूमि में कहीं भी खनन का कार्य नहीं हो रहा है । ग्राम
पंचायत, मोली खण्ड रायपुर रानी, ग्राम पंचायत, गांव पपलोहा खण्ड पिंजौर तथा ग्राम पंचायत बतौड खण्ड
बरवाला की पंचायतों में अवैध खनन बारे खनन विभाग व पुलिस विभाग को कार्यवाही हेतु अवगत करवा दिया
जाता है ।

अन्य खण्ड विकास एवं पंचायत अधिकारियों से प्राप्त रिपोर्ट की प्रति आपकी सेवा में आगामी
अवधि में प्रेषित है ।
(संलग्न पत्र क्रमांक अनुसार) ।

District Development Officer
Panchkula ।